## COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (2011-12)

#### FIFTEENTH LOK SABHA

## MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

[Action Taken by the Government on the recommendations contained in the Fourth Report of Committee on MPLADS (15<sup>th</sup> Lok Sabha) on "Effective monitoring of the MPLAD Scheme to avoid delays in execution of MPLADS works"]

#### **EIGHTH REPORT**



# LOK SABHA SECRETARIAT NEW DELHI

May, 2012/ Vaisakha, 1934 (Saka)

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Presented to Lok Sabha on 17 May 2012



# LOK SABHA SECRETARIAT NEW DELHI

May, 2012/ Vaisakha, 1934 (Saka)

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### **CONTENTS**

		PAGE
COMPOSITION	ON OF MPLADS COMMITTEE	(iii)
INTRODUCT	TON	(Iv)
	PART - I	
CHAPTER -	I Report	1
CHAPTER -	II Observations/Recommendations that have been accepted by the Government	12
CHAPTER -	desire to pursue in view of the Government's	nmittee do no
CHAPTER -	replies  IV Observations/Recommendations in respect of what the Government have not been accepted by the Committee	hich replies of
CHAPTER -	V Observations/ Recommendations in respect of water final replies of the Government are still awaited	
	<u>Annexures</u>	
1.	Ministry of Statistics and Programme Implementation letter No. C-06/2011 – MPLADS (Pt – IV) dated -25.07.20	11 28
2.	Ministry of Statistics and Programme Implementation letter No. C/16/2009 – MPLADS dated - 31.03.2010	30
3.	Ministry of Statistics and Programme Implementation r No. C/31/2011 – MPLADS dated - 03.05.2011	note 31
4.	Ministry of Statistics and Programme Implementation letter No. C - 23/2011 – MPLADS dated - 17.06.2011	37
5.	Ministry of Statistics and Programme Implementation letter No. C - 42/2011 – MPLADS dated - 08.08.2011	39

<b>б.</b>	letter No. C - 52/2011 – MPLADS dated - 15.09.2011	42
7.	Ministry of Statistics and Programme Implementation D.O. letter No. C - 37/2011 – MPLADS dated - 31.05.2011	43
8.	Ministry of Statistics and Programme Implementation D.O. letter No. C/22/2006 – MPLADS dated - 22.03.2011	45
9.	Ministry of Statistics and Programme Implementation letter No. C/24/2008 – MPLADS dated - 20.08.2010	
10.	State-wise analysis of data entry position in Works Monitoring System (15th Lok Sabha as on 31 July, 2011)	49
11.	Ministry of Statistics and Programme Implementation letter No. C/10/2011 – MPLADS dated - 09.08.2011	50
	APPENDICES	
I	Minutes of the sitting of the Committee held on 7 May, 2012	51
II	Analysis of the Action Taken by the Government on the Recommendations contained in the Fourth Report of the Committee on MPLADS (15th Lok Sabha)	53

### COMPOSITION OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA) 2011-12

	Shri A. □.S. □iāyan □ Chairman						
	MEMBERS						
2.	Shri □hanshyam Anuragi						
	Dr. □aliram						
4.	Dr. Pulin □ihari □aske						
5.	Shri □uldeep □ishnoi□						
6.	Smt. □iōya Chakravarty						
7.	Dr. Ratna De ⊡Nag□						
8.	Shri Anant □umar Hegde						
9.	Shri Deepender Singh Hooda						
10.	Shri Syed Shahnawa □ Hussain						
11.	Shri □aushalendra □umar						
12.	Smt. Putul  □umari						
1□.	Shri □abu □al Marandi						
14.	Shri □opinathrao Pandurang Munde						
15.	Shri Amarnath Pradhan						
16.	. Shri Rudramadhab Ray						
17.	17. Shri □opal Singh Shekhawat						
18.	Shri □alkrishna □handerao Shukla						
19.	9. Shri □.C. Singh ⊡aba□						
20.	. Shri □dai Pratap Singh						
21.	Shri □iāy Inder Singla						
22.	Shri						
2□.	Shri Om Prakash □adav						
24.	□acant						
	SECRETARIAT						
1.	Shri □.R. Ramesh □ □oint Secretary						
2.	Shri Hardev Singh Director						
	Shri C. □alyanasundaram □ Deputy Secretary						
	Committee constituted w.e.f. 7 October, 2011 <i>vide</i> □ok Sabha □ulletin PartⅢ,						
	5 December, 2011, □para No.□455□						
	Nominated w.e.f. 2□11.2011.						

(iii)

#### **INTRODUCTION**

I, the Chairman of the Committee on Members of Parliament □ocal Area
Development Scheme [2011 12   having been authori □ed by the Committee to
submit the Report on their behalf, present this □ighth Report on the action taken
by the □overnment on the observations/recommendations of the Committee
contained in their □ourth Report □15 <sup>th</sup> □ok Sabha□on □□ffective monitoring of the
MP□AD Scheme to avoid delays in e□ecution of MP□ADS works□ pertaining to
the Ministry of Statistics and Programme Implementation.
2. The □ourth Report was presented to the Hontble Speaker, □ok Sabha on 4
May, 2011 and was laid on the Table of $\Box$ ok Sabha on 11 August, 2011. The
Ministry furnished their Action Taken Notes on the
observations/recommendations contained in the Report on 24 October, 2011.
The Departures considered and adopted by the Committee at their sittings
☐ The Report was considered and adopted by the Committee at their sitting
held on 7 May, 2012.
4. An analysis of the action taken by the □overnment on the
observations/recommendations contained in the □ourth Report □ifteenth □ok
·
Sabha of the Committee  2011 12 is given at Appendi II.

New Delhi <u>16 May, 2012</u> Vaisakha 26, 1934 (Saka) A.K.S. VIJAYAN
Chairman,
Committee on Members of Parliament
Local Area Development Scheme
(Lok Sabha)

#### **CHAPTER-I**

#### **REPORT**

This Report of the Committee on Members of Parliament ocal Area Development Scheme MP ADS deals with the action taken by the overnment on the Observations/ Recommendations contained in their ourth Report on the subject fective monitoring of the MP AD Scheme to avoid delays in elecution of MP ADS works pertaining to the Ministry of Statistics and Programme Implementation. The ourth Report fifteenth ok Sabha of the Committee was presented to the Honble Speaker on 4 May, 2011 and laid on the Table of ok Sabha on 11 August, 2011.

	been r	ction Taken Notes in respect of all the 18 Observations/ Recommendations eceived from the Ministry of Statistics and Programme Implementation, of India and the same have been categori ed as under □
	İΠ	Observations/ Recommendations which have been accepted by the $\square  \text{overnment}  \square$
		Para Nos. 6.2, 6.5, 6.7 and 6.15
		Observations/ Recommendation which the Committee do not desire to pursue in view of the reply received from the $\square$ overnment.
		Para No. 6.8, and 6.12
		Observations/ Recommendations in respect of which reply of the $\square$ overnment have not been accepted by the Committee which re $\square$ ire reiteration $\square$
		Para Nos. 6.1, 6.4, 6.6, 6.9, 6.11, 6.1□ and 6.14
	Ūν□	Observations/ Recommendation in respect of which the $\hfill \mbox{overnment}$ have furnished interim reply
		Para No. 6.□, 6.10, 6.16, 6.17 and 6.18
of the	mmend Obser	Committee desire that Action Taken Notes on the Observations/lations contained in Chapter-I and final Action Taken Notes in respect vations/ Recommendations contained in Chapter-V of the Report may I to the Committee within three months from the date of presentation

1.4 The relevant e tracts of the Action Taken Notes furnished by the Ministry of Statistics and Programme Implementation have been reproduced in the subse uent Chapters of this Report. The Committee will now deal with the action taken by the □overnment on some of their observations/ recommendations that re uire reiteration or merit comment.

of this Report.

## A. Role of Parliamentary Committees in regard to monitoring implementation of MPLAD Scheme. (Para No. 6.1)

1.5 The Committee took a serious view of the provisions made in Para 6.1 of the MP AD Scheme guidelines which inter alia stipulate that there are two Committees of Parliament which receive proposals submitted by the □overnment of India to advise the Ministry for appropriate action. The Committee also took strong eception to the remarks made by the Secretary, Ministry of Statistics and Programme Implementation during evidence that both the MP ADS Committees of Parliament had been constituted as advisory Committees. During the Twelfth □ok Sabha, the issues and problems relating to the implementation of the MPDAD Scheme were discussed by both the Houses of Parliament. 

—eaders of parties/groups felt the need to have some sort of surveillance mechanism so as to monitor the implementation of the Scheme effectively. □ventually both the MP□ADS Committees of Raya Sabha and □ok Sabha were constituted to monitor and review periodically the performance and problems in the implementation of the MP AD Scheme. Since the functions of both the Committees have been well laid out, the Committee observed that the Ministry has incorporated this provision in the Scheme guidelines for its own convenience and directed the Ministry to amend the guidelines as follows Ⅲ

There are two separate Committees of Parliament □Raya Sabha and □ok Sabha□on Members of Parliament □ocal Area Development Scheme to review periodically the performance and problems in the implementation of the MP□AD Scheme, to consider complaints of Members of □ok Sabha/ Raya Sabha □as the case may be□in regard to the implementation of the Scheme and to perform such other functions in respect of effective and efficient functioning of the MP□AD Scheme as may be assigned to it by the Speaker/ Chairman □as the case may be□from time to time.□

- 1.6 The Committee also directed that the amendment to the above guideline should be carried out by the Ministry within one month from the date of presentation of the Report and to apprise them of the action taken in this regard.
- 1.7 The Ministry in its action taken reply which was furnished on 24 October, 2011 have stated that the issue needs further e amination.
- 1.8 The Committee take a serious view of the evasive reply furnished by the Ministry to the direction given to it to amend the provision in MPLAD Scheme guidelines regarding role of MPLADS Parliamentary Committees in monitoring the implementation of the Scheme. The Ministry of Statistics and Programme Implementation is an organ of the Government of India which is accountable to the Parliament. As such, the MPLADS Committees of the Parliament have been created to review the performance and problems in implementation of the MPLAD Scheme. However, the Ministry in the scheme guidelines has *inter-alia* referred, for its own convenience, the role of the Committee as to receive the proposals submitted by the Government of India to advise the Ministry of Statistics and Programme Implementation for appropriate action. The functions of the Parliament Committees are well laid out by the Parliament which cannot be altered by the Ministry for its own benefits. Since the provision in the guideline is

misleading as it does not show the role assigned to the Committee by the Parliament, the Committee directed the Ministry to amend the guidelines as stated above. The Ministry instead of complying with the direction has furnished an evasive reply that the issue needs further examination. The Committee, therefore, again direct the Ministry to amend the guidelines as recommended earlier. The action taken in the matter should be conveyed to the Committee within three months from the date of presentation of the Report so as to initiate further action as the privilege of the Parliamentary institution is involved in the matter.

### B. Bi-annual Review meetings (Para No. 6.4)

1.9 The Committee noted that the Ministry was monitoring the implementation of the MP□AD Scheme through the □iଢnnual Review Meetings at the Centre. During those meetings, physical and financial review was done with the nodal officers who were mostly Planning Secretaries. Perusal of the minutes of one such review meeting held on 2 Debruary 2010 showed that the entire review process with all the States was completed within a day which also included an address by the Minster of Statistics and Programme Implementation. The Committee were particularly concerned to note in the minutes that the progress in respect of States of Nagaland, Assam, Tripura, Puducherry, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, □oa, Assam and Sikkim could not be reviewed since their representatives were either not present in the meeting or left before discussion. It appeared to the Committee that those inannual Review meetings, were being held more as a biannual ritual rather than as a serious business for effective implementation of the Scheme. Moreover, the presence of Members of Parliament and the District Magistrates was imperative for any meaningful discussion and follow up action. The Committee, therefore, recommended that the Ministry may hold such review meetings once a year but it should spread the discussions region wise. In a day, the delegates of a few States, which should include nodal Secretaries, Members of Parliament and the District Magistrates of the concerned States, should be invited for a holistic discussion on various aspects of implementation of the Scheme in their respective States.

#### 1.10 The Action Taken Reply furnished by the Ministry is as under □□

The biannual one day meeting with the Nodal Secretaries of the States seems to be sufficient to review maor issues with regard to the implementation of the Scheme and clarifications on the □uidelines.

Provision is already there in Para 6. ☐ ☐ ☐ MP□ADS ☐ uidelines for conducting an yearly review meeting by the State Nodal Department with District Authorities where MPs to be invited. This provision has been reiterated vide Circular No. C ☐ 6/2011 ☐ MP□ADS ☐ dated 25.07.2011 ☐ Annexure-1 ☐ As per Para 6.4 ☐ iof the MP□ADS ☐ uidelines, the District Authority is re ☐ uired to conduct monthly review meetings at least once in every ☐ uarter on implementation of MP□ADS works with the implementing agencies, where MPs to be invited. These provisions have also been reiterated vide the Ministry's circular No.C/16/2009 ☐ MP□ADS dated ☐ 1.0 ☐ 2010 ☐ Annexure-2 ☐ These provisions provide the platform to the States/district officials for enormous interaction in

the presence of Hon'ble MPs. Repetition of similar kind of activities at the level of the Ministry may not be re uired. □urther, the MP□ADS Committee always has the prerogative to summon the state officials in case of continuing default and/or complaint. □

The Committee are not satisfied with the reply furnished by the Ministry that the bi-annual one day meeting with Nodal Secretaries is sufficient as the existing provisions provide platform to States/ districts officials for enormous interaction in the presence of the Hon'ble MPs and the similar kind of activities at Ministry's level may not be required. The Committee made this recommendation keeping in view the insufficiency of the existing provisions and practices with which adequate interactions are not held by the Union Ministry with the Nodal Department in the States and the district authorities. During Committee's study tours, it was found that State and district level meetings were not being held regularly. Moreover, most of the review meetings at State/ district level are held in the absence of the MPs. One day affair of bi-annual meetings presently held by the Ministry at its level is a mere ritual as the Ministry is not in a position to ensure the participation of all the representatives of the States in the review meetings. Such a meaningless exercise will not help in effective implementation of the Scheme. The Committee, therefore, reiterate the earlier recommendation that the Ministry should spread the discussions region-wise and Members of Parliament and the District Magistrates should be invited for a holistic discussion on various aspects of the implementation of the Scheme.

### C. <u>Creation of separate cell to monitor MPLAD Scheme</u> (Para No. 6.6)

1.12 The Committee noted that the Ministry had engaged the NA□ARD Consultancy Services INA CONS for physical monitoring of samples of MP ADS works in selected districts of the country and that 1 ightharpoonup districts were covered in first three phases of monitoring and the fourth phase was under way. It was noted from the conclusions of NA CONS monitoring that the Scheme is a uni ue Scheme having the characteristic features of decentrali ed development and has resulted in the creation of fairly good □uality assets towards economic and social infrastructure. 86 of the sample works monitored had a positive impact on the social structure/social fabric of the local community as generally there was mutual harmony and common acceptance of prolects. There was also no social conflict or encroachment on works for private benefits. However, there had been instances of violation of MP AD Scheme guidelines, such as delay in sanction/e ecution of works, poor maintenance of MP ADS assets, non rection of pla ues at work sites, etc. In this regard, the Committee noted that the Ministry has sent those reports to all the District authorities who were responsible for the e ecution and had asked for their comments as well as rectification of the issues. Since it is very essential that the violations in implementation of the Scheme be followed up by the Ministry for their complete rectification so as to ensure effective implementation of the Scheme, the Committee recommended that a separate Cell may be created in the MP ADS Division in the Ministry to monitor such violations and to ensure that the violations are rectified immediately. The Committee further recommended that any delays in rectification of violations should be brought to the notice of the nodal departments and they together with the district authorities, should be assigned a definite role in the form of guidelines in this regard.

- 1.1 ☐ The Ministry in its action taken reply has stated as under Ш
  - Due to the acute shortage of staff and the increased work load in the Ministry, creation of separate cell for this purpose may not be feasible. Ministry had taken up the matter with the Department of □□penditure for strengthening the division of MP□ADS, but till date no additional staff has been provided by Department of □□penditure. However, Ministry has already taken up the issues reported by NA□CONS in different phases with the concerned District Magistrates and state Nodal Departments for corrective actions including recouping of funds in case of implementation of ineligible works. District Magistrates are being regularly asked for taking disciplinary action against the concerned officials in case of violation of MP□ADS □uidelines. In the bi□annual review meetings also, separate review is also undertaken on the NA□CONS reports□
- **1.14** In reply to recommendation of the Committee to conduct a work study of the MP□ADS Division, the Ministry of Statistics and Programme Implementation has stated that a proposal for augmentation of staff strength in the MP□ADS Division has been sent to the Department of □□penditure, Ministry of □inance for their consideration. A copy of the note No. C/□1/2011□MP□ADS dated 0□ May, 2011 is at **Annexure-3**. The note, *inter-alia*, deals with the creation of a Monitoring Cell. In the note it has been suggested for the creation of one post of □oint Director, 10 posts of Assistant Directors, 10 post of Data □ntry Operators etc.
- 1.15 The Committee note with dissatisfaction the reply furnished by the Ministry to the above recommendation to create a separate Monitoring Cell in the MPLADS Division that the creation of a separate cell is not feasible due to acute shortage even though the Ministry has made a specific proposal to the Department of Expenditure for the creation of a Monitoring Cell with 24 staff members which include one Joint Director, 10 Assistant Directors and 10 Data Entry Operators. In this regard, no information has been given by the Ministry whether it is pursuing the matter regularly with the Department of Expenditure for the approval of the proposal. Just making a proposal is not the solution, it should be persistently pursued by the Ministry. Since it is very essential to create a Monitoring Cell for effective implementation of the Scheme, Committee recommend that the matter should be taken up at Minister's level with the Department of Expenditure for providing additional staff for creation of Monitoring Cell without any further delay. The Ministry should also send a copy of this recommendation to the Department of Expenditure for expeditious action at its level.
- 1.16 The Committee are also constrained to note that the reply furnished by the Ministry is silent on the specific recommendation that a definite role should be assigned in the form of guidelines to the nodal departments together with the district authorities in rectification of violations. Unless it is specifically mentioned in the guidelines, the nodal department and the district authorities cannot be held responsible for rectification of violations brought to their notice by the Members of Parliament, Ministry of Statistics and Programme Implementation and others. The Committee, therefore, reiterate their earlier

recommendation that the nodal departments together with the district authorities should be assigned a definite role in the form of guidelines in rectification of violations.

### D. Increase in period of sanction from 45 days to 75 days

1.17 The Committee noted that there was a proposal with the Ministry to amend the present provision in para No. \( \square\$ 12 of the \( \square\$ uidelines which stipulates that all the eligible works should be sanctioned within 45 days from the date of receipt of recommendation from the MP. This issue of increasing time limit for sanction was being e amined by the Ministry keeping in view the feedback received from the districts as well as from the MPs. The matter was discussed in the All India Review meeting held by the Ministry with the States/\( \property\) \( \property\) overnments on 6 August 2010 and a consensus was reached that within 45 days the District Authority may inform the MP in cases of relection for some valid reason and the period may be increased to 60 days for sanction. The reasons put forth by the Ministry for the necessity of this amendment was that sufficient time was re uired for site visits, getting NOC from land owning agency, preparation of technical estimates, technical scrutiny/approval, administrative approval and other clearances. As per NA□CONS Reports, presently 55□ of the MP□ADS works were sanctioned within 45 days. The proposed increase in time limit for sanctioning of MP ADS works would result in delaying of sanctioning of all the projects including those projects which are presently being sanctioned within 45 days. Moreover, there was a provision in the guidelines, para □12 that a clarification for delay should be incorporated in the sanction letter in case of delay due to genuine reasons. Since there was already a provision to take care of the delays due to genuine reasons, the Committee were of the view that there was no need to increase the time limit from 45 to 60 days. The Committee, therefore, recommended that the proposal for increasing the period for sanction of work from 45 to 60 days may be dropped. The Committee also recommended that the District Administration should furnish the estimates of the work recommended by the MP along with the eligibility and technical feasibility of the recommended work within the stipulated period to cut short the delay in elecution of the recommended works.

1.18 The Ministry in its action taken reply stated as follows □

District authority is re uired to follow various activities before sanctioning a pro ect such as site visits, obtaining NOC from land owning agency, preparation of technical estimates, technical scrutiny/approval, administrative approval and other clearances. This will create burden on the District Authority to sanction the recommended works within 45 days. Accordingly, vide circular dated 17<sup>th</sup> une, 2011 copy enclosed as **Annexure-4** amended para □ 12 as follows □

All recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding relection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof."

1.19 The Committee are concerned to note that the Ministry has issued a circular on 17 June, 2011 to the effect that all recommended eligible works should be sanctioned within 75 days from the date of recommendation instead of the earlier provision of 45 days. Justifications given by the Ministry for this increase

are that various formalities are required to be completed by District Authorities before sanctioning a project such as NOC from land owning agency, preparation of technical estimates, technical scrutiny, administrative approval, etc. All these formalities were being undertaken by the District Authorities even before this increase in time period and many of the recommended works were sanctioned before 45 days. This was confirmed by NABCONS in their report that 55% of the works were sanctioned within 45 days as stipulated by the guidelines earlier. There is also a provision in the guidelines that clarification should be incorporated in the sanction letter in case of delays due to genuine reasons. The Committee, therefore, made a specific recommendation that the then proposal to increase the period of sanction from 45 to 60 days be dropped. while ignoring the recommendation of the Committee to drop the proposal has increased the period of sanction to 75 days. In this regard, the Committee take a serious view that this increase in time period has resulted in delay of works which were hitherto sanctioned within 45 days. Since there is already a provision for increasing sanction period in case of genuine delays, the Committee recommend that the time period for sanction of MPLADS works should again be reduced to 45 days.

### E. <u>Creation of Separate Cell at District Level</u> (Para No. 6.11)

1.20 The Committee noted the suggestion of the State □overnment of Maharashtra that there was a need for a separate Cell both at the State level and District level with ade □uate skilled manpower and infrastructure facilities to be able to supervise, monitor and coordinate the works. NA□CONS had also suggested that provision for e□clusive MP□ADS Cell at the District level may be made for better implementation of the Scheme in view of the dissipated focus of the District authorities in implementation of the Scheme. Since the district officials were involved in implementation of several schemes, it would be appropriate that a separate Cell with a few dedicated staff be created at the District level. The Committee, therefore, recommended that the Ministry should hold consultations with the States/□T □overnments in this regard and based on the consultations, immediate steps should be taken by the Ministry to incorporate a provision in the MP□AD Scheme guidelines regarding setting up of such Cells at the District level. The Committee would also like the Ministry to coordinate with all concerned and keep track of the progress made in this regard.

#### 1.21 The Ministry in its action taken reply stated as follows Ⅲ

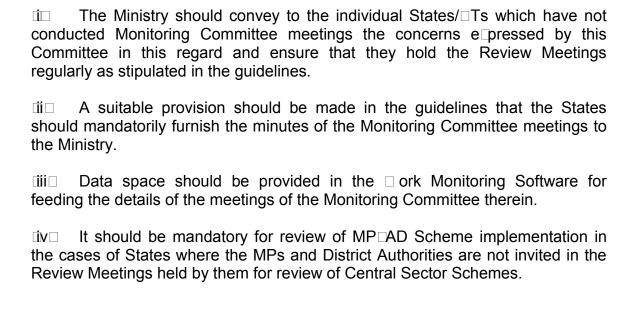
Administrative outlay of 2□ has been approved by the Cabinet within the total annual allocation of each M.P. per annum which is to be distributed to District Authorities /State Nodal Authorities. This fund can be used by the District Authority for hiring services/consultants for handling accounts, Data entry, uploading of data on website, outsourcing of technical estimates if found necessary in speciali ed cases, or third party inspection etc. which will in turn facilitate in the proper implementation /monitoring of MP□AD Scheme. A reform Circular No.C 22/2011 MP□ADS dt. 08.08.2011 copy enclosed as Annexure-5□ Chief Secretaries of all Sate/ □T □ovt. were re□uested to e□amine the proposal

of creating a separate MP□AD monitoring Division in the State level headed by at least □oint Secretary/ Additional Secretary/Special Secretary level officer e□clusively for implementation as well as monitoring of the MP□AD scheme □copy enclosed as **Annexure-6**□□

- 1.22 The Committee are concerned to note that the reply furnished by the Ministry is silent on the recommendation of the Committee regarding setting up of a separate Cell at the district level to supervise and coordinate the implementation of the Scheme. The reply furnished by the Ministry deals with various uses of 2% administrative expenditure within the total annual allocation for each MP which was approved by the cabinet recently. In the committees' opinion, this increased expenditure can be spent judiciously only if a Cell at the district level is created for coordination of the Scheme's implementation. NABCONS have also suggested for creation of exclusive MPLADS cells at the district level for better implementation of the Scheme. The Committee, therefore, reiterate the earlier recommendation that suitable provision should be made in the MPLADS Scheme guidelines for the creation of Cells at the district level.
- 1.23 The Committee also note that the Ministry has requested the Chief Secretaries of all the State/ UT Governments to examine the proposal for creating a separate MPLAD Monitoring Division at the State Level to be headed by at least a Joint Secretary/ Additional Secretary/ Special Secretary level officer exclusively for implementation as well as monitoring of the MPLAD Scheme. The Committee hope that concrete steps will be taken by the Ministry in this regard for the early creation of MPLAD Monitoring Division at State level in each State/ Union Territory. The Committee should be informed about the progress made in the matter.

## F. State level Monitoring Committee under the Chairmanship of Chief Secretary (Para No. 6.13)

1.24 The Committee were concerned to note that the meetings of the State level Monitoring Committees under the chairmanship of the Chief Secretary, were not held regularly as per the provisions contained in the MP□ADS guidelines □para 6. □□ Perusal of the information provided by the Ministry in this regard showed that 15 States/□Ts had not provided any information in the column meant for the number and dates of the Monitoring Committee meetings held. Moreover, 20 States/□Ts had not provided any information as to whether the MPs were invited to the meetings of the Monitoring Committee or not. In order to ascertain whether the meetings of the Monitoring Committee were held or not, the Ministry had then asked the States/□Ts to provide the minutes of the meetings. In some States, the issues pertaining to the implementation of the MP□AD Scheme were discussed along with the other Central Sector schemes by Review Committees headed either by the Ministers or the Chief Secretary. Participation of MPs and the District Authorities in such review meetings was not e□plicitly known. The Committee, therefore, recommended the following in this regard □□



1.25 The Ministry in its action taken reply has stated as follows Ⅲ

"Provision is already there in the Para 6. \( \) i of the MP ADS \( \) uidelines to conduct the State level review meeting with MPs to be invited. Chief Secretaries of the State/ \( \) Ts have been requested to conduct regular review meeting on MP ADS at State level as well as district level as stipulated in the guidelines vide Ministry's letter No. C 7/2011 MP ADS dated \( \) 1.05.2011 \( \) copy enclosed as **Annexure-7** \( \) It has also been reiterated vide Ministry's Circular No. C 6/2011 MP ADS \( \) t.1 \( \) dated 25.07.2011 by which the furnishing of minutes of the meeting to the Ministry is made mandatory \( \) Copy enclosed as **Annexure-1** \( \)

1.26 The Committee are perturbed to note that the Ministry has furnished its replies in a casual manner. Even though the Committee had made four distinct recommendations in the matter, the action taken reply furnished by the Ministry has broadly dealt with only the first and the fourth recommendations. As per the reply, circulars have been issued by the Ministry for regularly conducting State Level Review Meeting and for furnishing the Minutes of the meeting to the Ministry. Apart from sending circulars, it is important to incorporate this important provision in the guidelines for the ready reference of the State officials. The Committee, therefore, recommended that a suitable provision should be made in the guidelines to the effect that it should be mandatory to furnish the minutes of the Monitoring Committee to the Ministry. In this regard, the Committee regret to note that the Ministry has chosen to remain silent. No information has also been furnished on action taken on the recommendation that the data space should be provided in the Work Monitoring Software for feeding the details of the meetings of the Monitoring Committee therein. The Committee feel that it is the responsibility of the Ministry to at least provide the reasons for not taking any action on the recommendations made by the Committee instead of just remaining silent. It is expected that the Ministry will be careful at least in

future in this regard. State Level Review Meeting is the apex level monitoring in the States/ Union Territories. The Committee, therefore, reiterate the above recommendations. Action Taken on the these two recommendations should be submitted within three months from the date of presentation of this Report.

### G. <u>Inspection by State level Officers</u> (Para No. 6.14)

1.27 The Committee were dismayed to note that four out of five States visited by them, vi□ Assam, Maharashtra, Meghalaya and □ est □engal have not furnished any information on the number of inspections conducted by State level officers thereby concealing the fact of conducting very few inspections. Only the State of Tamil Nadu had stated that the State level Officers go for inspection on an average of eight days in a month. Approlimately, 2,016 MP AD works have been inspected during the last three years. This might be one of the reasons that the State of Tamil Nadu has shown a very high performance of utili ation of 97. □1 □ of MP□ADS funds allocated so far to the State. □ffective field level inspection of the MP□ADS works at the State level is very essential for success of the Scheme. The guidelines in this regard stipulate that the State/□T □overnments may authori e its officers not below the rank of Deputy Secretary/ coutive engineer to inspect MP ADS works as and when they make official field visits. Since the guidelines have not stipulated any fi ded responsibility on the part of the State officials to inspect the MP AD Scheme, the State governments had not taken due interest in this regard. The Committee, therefore, recommended that a provision should be made in the guidelines that the State officials should inspect a minimum percentage of the MPDADS works in a district every year. An inspection register should be maintained at the State level and follow up action should also be taken on the findings during those inspections. The Ministry should also take steps to feed information relating to inspection conducted by the State officials in the \( \sigma \) ork Monitoring Software.

1.28 The action taken reply furnished by the Ministry is as under Ⅲ

Ministry has already reiterated the provision with respect to the inspection of MP□ADS works by the State Nodal Authority vide Circular No. C 06/2011 □ MP□ADS □Pt. I□□dated 25.07.2011 □Copy enclosed as **Annexure-1)**"

1.29 The Committee lament to note that the Ministry habitually cites routine circulars issued by it on the provisions of the MPLADS guidelines as the action taken on the specific recommendations made by the Committee. Since the State Governments are not taking due interest on the provisions of inspection of MPLAD Scheme works by the officers not below the rank of Deputy Secretary/ Executive Engineer when they make official field visits due to non-stipulation of any fixed responsibility in the guidelines, the Committee recommended that a provision be made in the guidelines for inspection of minimum percentage of MPLADS works in a district every year by the State level officials, maintaining an inspection register at the State level and for taking follow-up action on the findings during those inspections. It was further suggested that the Ministry should take steps to feed information relating to inspection conducted by State officials in the Work Monitoring Software. Instead of dealing with the above

recommendations constructively, the Ministry has evasively quoted a circular reiterating the existing provision in the guidelines. While taking a serious view of the lack of interest being shown by the Ministry to initiate any steps for effectively implementing this important Scheme, the Committee reiterate the above recommendations with the expectation that the Ministry would take due cognizance of these important recommendations.

#### **CHAPTER II**

O $\square$ S $\square$ R $\square$ ATIONS/ R $\square$ COMM $\square$ NDATIONS $\square$ HICH HA $\square$ $\square$ $\square$ $\square$ $\square$ N ACC $\square$ PT $\square$ D $\square$ $\square$	$TH\square$
$\sqcap$ O $\sqcap$ RNM $\sqcap$ NT	

#### **Observations/Recommendations**

2.1 The Committee note that the Ministry of Statistics and Programme Implementation MoSPI uses utiliation certificate and audit certificate, the fund release mechanisms, as tools to monitor implementation of the Scheme. However, the Committee are concerned to note that there are delays in release of MP ADS funds till the fulfilment of conditions laid down through these mechanisms. Such delays in release of funds result in nontimplementation of the Scheme in those constituencies which creates a false impression in the minds of the people that there are lacunae in implementation of the Scheme. Oth the Ministry and the Nodal Departments in the States should be proactive in this regard. They should take up with the District Authorities the cases of delay in furnishing these documents. There should be a definite coordinating role for the Nodal Department in ensuring timely submission of tiliation and Audit Certificates by the District Authorities. The Committee, therefore, recommend that the following provision may be made in the guidelines.

"The Nodal Department in the States should coordinate with the District Authorities for timely submission of □tilisation Certificates and Audit Certificates. □ herever, there is a delay in submission of these documents, the Nodal Department should take up the matter with the District Authorities and ensure timely submission of these documents to the Ministry of Statistics and Programme Implementation".

#### **Action Taken by the Ministry**

2.2 Suggestion is being incorporated in the MP□ADS □uidelines.

#### **Observations/Recommendations**

r Para 6.5 □

2. The Committee note that senior officers of the Ministry undertake 2 meetings in a puarter with the States/pts and the district officials to review the progress of implementation of the Scheme and also to inspect the work sites. During 2009 10, eight States were visited by the officers. In regard to the follow paction taken by the Ministry on these inspections, the Ministry furnished information, in a routine manner, as is often given by the Ministry to the pueries of the Committee, that the shortcomings found during the inspection are brought to the notice of the Nodal Secretaries for rectification and appropriate action. The Committee note with regret that the Ministry had not furnished even a single case in which the shortcomings were brought to the notice of the State povernment and the action taken by them thereon. In this regard, the Committee are of the view that such inspections by the senior officers of the Ministry should be result oriented. These should not appear to be a mere formality but leave a lasting impression on the District Authorities and Implementing Agencies to make them aware that the Ministry is monitoring them at the highest level. The Committee.

therefore, recommend that violations noticed during those inspections and the delays in completion of the projects should be taken up by the Ministry on case to case basis with the District Authorities and ensure that the rectifications are carried out as per the action suggested by the Ministry.

#### **Action Taken by the Ministry**

2.4 In the federal set up, the Central □overnment is not empowered to take action against the officials of the State □overnments. However, Ministry takes up the matter with the Nodal Secretaries of the States for necessary corrective actions on the findings of the violations in the implementation of MP□ADS works, whenever reported by an MP either in writing or in a complaint or during the review/inspection. The Chief Secretary of the concerned State is being re□uested on case to case basis, to take disciplinary action against the concerned official, who are responsible for the non adherence to the □uidelines on MP□ADS, if found necessary.

#### Observations/Recommendations

r Para 6.7 □

The Committee takes note of the recommendation of the NA CONS that there is 2.5 a need to institutionali e an appropriate mechanism for concurrent/on going monitoring of all MP ADS woks in order to ensure uality of works at implementation stage. Presently the Ministry monitors the implementation of the Scheme mainly through the fund release mechanisms of Monthly Progress Report, □tili ation Certificate and Audit Certificate. It is also noted that presently the implementation of the works is in the purview of the States and there is no proposal with the Ministry to have concurrent monitoring at its level. The Committee feel that it is imperative to have an effective macro level monitoring at the Ministry's level and micro level monitoring in the States to ensure uality and timely completion of MP ADS works. The Committee, therefore, recommend that the Ministry should continue the physical monitoring being made by it through NA CONS even after the completion of the current monitoring by engaging NA CONS and/or other agency. The States should be asked to monitor the Scheme concurrently either on their own or through a third party inspection by using the contingency fund which is proposed to be increased soon. The Committee also recommend that these responsibilities of the Ministry and the Nodal Departments should be appropriately incorporated in the MP AD Scheme guidelines.

#### **Action Taken by the Ministry**

- 2.6 The suggestions with regard to concurrent monitoring by this Ministry by engaging a suitable agency have been noted for further action.
- 2.7 An administrative outlay of 2□ has been approved by the Cabinet within the total annual allocation of each M.P. per annum which is part of the MP□ADS funds being released to be District Authorities. A circular has been issued in this regard vide Circular No.C□42/2011□MP□ADS dated 08.08.2011 □copy enclosed as **Annexure-5**□ which allows State Nodal Department to conduct third party inspection out of this administrative outlay in respect of MP□ADS works over and above the concurrent

monitoring by the independent agency by the Ministry for better and robust monitoring of the Scheme.

#### **Observations/Recommendations**

Para 6.15□

2.8 The Committee regrets to note that none of the States visited by the Committee during 2010 have provided the details of the review conducted by the State officials on the number of MP ADS works inspected by the District Authorities during their field inspections. Only the State □overnment of Tamil Nadu had informed the Committee in this regard that the State level officials review a number of MP ADS works inspected every month with the District Authorities. On being asked to provide information in respect of other States in the matter, the Ministry had stated that the details about the number of inspected works may not be available in the absence of inspection register. The Committee takes a serious view of lackadaisical approach of the Ministry in furnishing the replies. The responsibility of the Ministry does not end with the formulation of the guidelines. It is also the duty of the Ministry to ensure that the guidelines are followed by the State \( \text{overnments} in letter and spirit. \) The Committee, therefore, recommend that the Ministry should direct all the States/ Ts that the State officials, during their field inspections, should review without fail the number of inspections conducted by the District Authorities.

#### **Action Taken by the Ministry**

2.9	Ministry	has	already	reiterated	the	provision	with	respect	to the	inspection	n o
$MP \square$	ADS work	s by	the State	Nodal Au	thori	ty vide Cir	cular	No. C 10	6/2011		₽t
I⊟⊟da	ated 25.07	7.201	1 Copy	enclosed a	as Ai	nexure-1					

#### **CHAPTER III**

OSRATIONS/ RCOMMONDATIONS	ONS - HICH TH- COMMITT- DO NOT
DOSIRO TO PORSO IN OLO	

#### **Observations/Recommendations**

Para 6.8 □

#### **Action Taken by the Ministry**

□2 State □overnment formulates their own procedures as per their State □inancial Rules for implementation of various Schemes in the State □which would include MP□ADS also□, with the purpose to maintain uniformity in the State. So it may not be appropriate to compel all the States to follow a uniform procedure for implementation of MP□AD Scheme.

#### **Observations/Recommendations**

Para 6.12

□□ The Committee further note that the contingency epenses are being met from the provision of 0.5□ of annual allocation of MP□AD Scheme funds. Presently there is a proposal to increase the contingency fund to 2□ in view of the inade uacy of the eisting provision. As there has been no increase in the annual allocation of the MP□AD Scheme funds since 1995, including the proposed increase in contingency ependiture and the ependiture of the proposed cells at the district level, would further reduce the annual allocation of MP□ADS funds. The Committee, therefore, recommend

that a separate fund under non Plan head be provided by the Ministry to meet the contingency epenses as well as the administrative epenses of the proposed Cells.

#### **Action Taken by the Ministry**

 $\Box$ 4 On the enhancement of MP $\Box$ ADS fund to Rs. 5 Crore from Rs. 2 Crore, an administrative outlay of  $2\Box$  has been approved by the Cabinet within the total annual allocation of each M.P. per annum which is to be distributed to District Authorities /State Nodal Authorities.

#### CHAPTER IV

O S R ATIONS/ R COMM NDATIONS IN R SPOCT O HICH R P SO THO O RNM NT HAD NOT ON ACCOPTED OF THE COMMITTED

#### **Observations/Recommendations**

r Para 6.1 □

The Committee take a serious view of the provisions made in Para 6.1 of the MP AD Scheme guidelines which inter alia stipulate that there are two Committees of Parliament which receive proposals submitted by the □overnment of India to advise the Ministry for appropriate action. The Committee also take strong eception to the remarks made by the Secretary, Ministry of Statistics and Programme Implementation during evidence that both the MP ADS Committees of Parliament have been constituted as advisory Committees. During the Twelfth □ok Sabha, the issues and problems relating to the implementation of the MP AD Scheme were discussed by both the Houses of Parliament. 
—eaders of parties/groups felt the need to have some sort of surveillance mechanism so as to monitor the implementation of the Scheme effectively. constituted to monitor and review periodically the performance and problems in the implementation of the MP AD Scheme. 
□unctions of both the Committees have been well laid out. The Committee observe that this provision, which the Committee find derogatory and uncalled for, has been incorporated in utter disregard of the status of Parliament in our polity. The Ministry has incorporated this provision in the Scheme guidelines for its own convenience. The Committee deprecate the callous attitude and approach of the Ministry in the matter. The Committee, therefore, direct the Ministry to amend this guideline as follows III

#### **Role of MPLADS Parliamentary Committees:**

There are two separate Committees of Parliament Raya Sabha and ok Sabha on Members of Parliament ocal Area Development Scheme to review periodically the performance and problems in the implementation of the MPDAD Scheme, to consider complaints of Members of ok Sabha/Raya Sabha as the case may be in regard to the implementation of the Scheme and to perform such other functions in respect of effective and efficient functioning of the MPDAD Scheme as may be assigned to it by the Speaker/Chairman as the case may be from time to time."

The amendment to the above guideline should be carried out by the Ministry within one month from the date of presentation of the Report and the Committee would like to be apprised of the action taken in this regard.

#### **Action Taken by the Ministry**

4.2 The issue needs further e amination.

#### **Observations/Recommendations**

Para 6.4 □

4.□ The Committee note that the Ministry is monitoring the implementation of the MP AD Scheme through the liannual Review Meetings at the Centre. During these meetings, physical and financial review is done with the nodal officers who are mostly Planning Secretaries. Perusal of the minutes of one such review meeting held on 2 □ebruary 2010 shows that the entire review process with all the States was completed within a day which also included an address by the Minster of Statistics and Programme Implementation. The Committee are particularly concerned to note in the minutes that the progress in respect of States of Nagaland, Assam, Tripura, Puducherry, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, □oa, Assam and Sikkim could not be reviewed since their representatives were either not present in the meeting or left before discussion. The above submission in the minutes is a pointer towards the lack of seriousness with which such Review Meetings are held. It appears that these meetings are being held more as a bi annual ritual rather than as a serious business for effective implementation of the Scheme. Moreover, the presence of Members of Parliament and the District Magistrates is imperative for any meaningful discussion and follow up action. The Committee, therefore, recommend that the Ministry may hold such review meetings once a year but it should spread the discussions region wise. In a day, the delegates of a few States, which should include nodal Secretaries, Members of Parliament and the District Magistrates of the concerned States, should be invited for a holistic discussion on various aspects of implementation of the Scheme in their respective States.

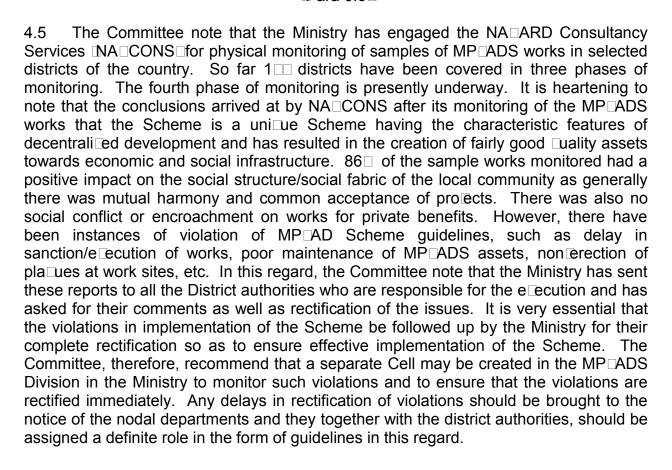
#### Action Taken by the Ministry

4.4 The biannual one day meeting with the Nodal Secretaries of the States seems to be sufficient to review maor issues with regard to the implementation of the scheme and clarification on the □uidelines.

Provision is already there in the Para 6. ☐ ☐ ☐ MP□ADS ☐ uidelines for conducting an yearly review meeting by the State Nodal Department with District Authorities where MPs to be invited. This provision has reiterated vide Circular No. C☐06/2011 MP□ADS ☐ Pt☐ ☐ dated 25.07.2011 ☐ Copy enclosed as Annexure-1☐ As per Para 6.4 ☑ of the MP□ADS ☐ uidelines, the District Authority is re☐ uired to conduct monthly review meetings at least once in every ☐ uarter on implementation of MP□ADS works with the implementing agencies, where MPs to be invited. These provisions have also been reiterated vide the Ministry's circular No.C/16/2009 MP□ADS dated ☐ 1.0 ☐ 2010 ☐ Copy enclosed as Annexure-2☐ These provisions provide the platform for the States/district officials for enormous interaction in the presence of Hon'ble MPs. Repetition of similar kind of activities at the Ministry level may not be re☐uired. ☐ urther, the MP□AD Committee always has the prerogative to summon the state officials in case of continuing default and/or complaint.

#### **Observations/Recommendations**

ıPara 6.6 □



#### Action Taken by the Ministry

4.6 Due to the acute shortage of staff and the increased work load in the Ministry, creation of separate cell for this purpose may not be feasible. Ministry was taken up the matter with the Department of □□penditure for strengthening the division of MP□ADS, but till date no additional staff was provided by Department of □□penditure. However, Ministry has already taken up the issues reported by NA□CONS in different phases with the concerned District Magistrates and state Nodal Departments for corrective actions including recouping of funds in case of implementation of ineligible works. District Magistrates are being regularly asked for taking disciplinary action against the concerned officials in case of violation of MP□ADS □uidelines. In the bi□annual review meetings also, separate review is also undertaken on the NA□CONS reports.

#### Observations/Recommendations

**Para** 6.9□

4.7 The Committee notes that there is a proposal with the Ministry to amend the present provision in para No. □12 of the □uidelines which stipulates that all the eligible works should be sanctioned within 45 days from the date of receipt of recommendation from the MP. This issue of increasing time limit for sanction is being e□amined by the Ministry keeping in view the feedback received from the districts as well as from the

MPs. The matter was discussed in the All India Review meeting held by the Ministry with the States/\( \propto T \) \( \text{overnments on 6 August 2010 and a consensus was reached that \) within 45 days the District Authority may inform the MP in cases of relection for some valid reason and the period may be increased to 60 days for sanction. The reasons put forth by the Ministry for the necessity of this amendment is that sufficient time is re uired for site visits, getting NOC from land owning agency, preparation of technical estimates, technical scrutiny/approval, administrative approval and other clearances. As per NA□CONS Reports, presently 55□ of the MP□ADS works are sanctioned within 45 days. The proposed increase in time limit for sanctioning of MP□ADS works will result in delaying of sanctioning of all the proæcts including those proæcts which are presently being sanctioned within 45 days. Moreover, there is a provision in the guidelines, para □12□ that a clarification for delay should be incorporated in the sanction letter in case of delay due to genuine reasons. Since there is already a provision to take care of the delays due to genuine reasons, the Committee are of the view that there is no need to increase the time limit from 45 to 75 days. The Committee. therefore, re uested to review the modification made in Para □12 of the □uidelines for increasing the time limit from 45 days to 75 days for sanctioning the MP ADS works and restore the earlier provision of 45 days for sanctioning the MPDADS works. The Committee also recommend that the District Administration should furnish the estimates of the work recommended by the MP along with the eligibility and technical feasibility of the recommended work within the stipulated period to cut short the delay in elecution of the recommended works.

#### **Action Taken by the Ministry**

4.8 District authority is re uired to follow various activities before sanctioning a profect such as site visits, obtaining NOC from land owning agency, preparation of technical estimates, technical scrutiny/approval, administrative approval and other clearances. This will create burden on the District Authority to sanction the recommended works within 45 days. Accordingly, vide circular dated 17<sup>th</sup> une, 2011 copy enclosed as **Annexure-4** amended para 12 as follows

"All recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding relection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof."

#### **Observations/Recommendations**

**Para** 6.11 □

4.9 The Committee note the suggestion of the State □overnment of Maharashtra that there is a need for a separate Cell both at the State level and District level with ade □uate skilled manpower and infrastructure facilities to be able to supervise, monitor and coordinate the works. NA□CONS have also suggested that provision for e clusive MP□ADS Cell at the District level may be made for better implementation of the Scheme in view of the dissipated focus of the District authorities in implementation of the Scheme. Since the district officials are involved in implementation of several schemes, it would be appropriate that a separate Cell with a few dedicated staff be created at the District level. The Committee, therefore, recommend that the Ministry should hold

consultations with the States/ $\Box$ T  $\Box$ overnments in this regard and based on the consultations, immediate steps should be taken by the Ministry to incorporate a provision in the MP $\Box$ AD Scheme guidelines regarding setting up of such Cells at the District level. The Committee would also like the Ministry to co $\Box$ ordinate with all concerned and keep track of the progress made in this regard.

#### **Action Taken by the Ministry**

4.10 Administrative outlay of 2□ has been approved by the Cabinet within the total annual allocation of each M.P. per annum which is to be distributed to District Authorities /State Nodal Authorities. This fund can be used by the District Authority for hiring services/consultants for handling accounts, Data entry, uploading of data on website, outsourcing of technical estimates □f found necessary□in speciali⊡ed cases, or third party inspection etc. which will in turn facilitate in the proper implementation /monitoring of MP□AD Scheme. A reform Circular No.C 42/2011 MP□ADS dt. 08.08.2011 □copy enclosed as Annexure-5□ Chief Secretaries of all Sate/□T □ovt. were re□uested to e□amine the proposal of creating a separate MP□AD monitoring Division in the State level headed by at least □oint Secretary/ Additional Secretary/Special Secretary level officer e□clusively for implementation as well as monitoring of the MP□AD scheme □copy enclosed as Annexure-6□

#### Observations/Recommendations

r Para 6.1 □ □

The Committee are concerned to note that the meetings of the State level Monitoring Committees under the chairmanship of the Chief Secretary, are not held regularly. As per the provisions contained in the MP□ADS guidelines para 6. □□ the Monitoring Committees should review MP ADS implementation progress with the District Authorities and MPs at least once in a year. Perusal of the information provided by the Ministry in this regard shows that 15 States/ Ts have not provided any information in the column meant for the number and dates of the Monitoring Committee meetings held. Moreover, 20 States/ Ts have not provided any information as to whether the MPs were invited to the meetings of the Monitoring Committee or not. In order to ascertain whether the meetings of the Monitoring Committee are held or not, the Ministry has now asked the States/ Ts to provide the minutes of the meetings. In some States, the issues pertaining to the implementation of the MP AD Scheme are discussed along with the other Central Sector schemes by Review Committees headed either by the Ministers or the Chief Secretary. Participation of MPs and the District Authorities in such review meetings is not epplicitly known. The Monitoring Committee stipulated in the guidelines is the ape level body in the State to monitor the implementation of the MP AD Scheme. The Committee, therefore, recommend the following in this regard ....

☐ The Ministry should convey to the individual States/☐Ts which have not conducted Monitoring Committee meetings the concerns e☐pressed by this Committee in this regard and ensure that they hold the Review Meetings regularly as stipulated in the guidelines.

$\Box$ i $\Box$ A suitable provision should be made in the guidelines that the States should mandatorily furnish the minutes of the Monitoring Committee meetings to the Ministry.
$\square$ iii $\square$ Data space should be provided in the $\square$ ork Monitoring Software for feeding the details of the meetings of the Monitoring Committee therein.
$\square$ It should be mandatory for review of MP $\square$ AD Scheme implementation in the cases of States where the MPs and District Authorities are not invited in the Review Meetings held by them for review of Central Sector Schemes.
Action Taken by the Ministry
4.12 Provision is already there in the Para 6. □ □ of the MP□ADS □ uidelines to conduct the State level review meeting with MPs to be invited. Chief Secretaries of the State/ □Ts have been re uested to conduct regular review meeting on MP□ADS at State level as well as district level as stipulated in the guidelines vide Ministry's letter

#### **Observations/Recommendations**

No. C 7/2011 MP ADS dated 1.05.2011 copy enclosed as **Annexure-7** It has also been reiterated vide Ministry's Circular No. C 6/2011 MP ADS Pt.I dated 25.07.2011 by which the furnishing of minutes of the meeting to the Ministry is made

mandatory Copy enclosed as Annexure-1

Para 6.14 □

4.1 ☐ The Committee are dismayed to note that four out of the five States visited by them, vi□ Assam, Maharashtra, Meghalaya and □ est □engal have not furnished any information on the number of inspections conducted by State level officers thereby concealing the fact of conducting very few inspections. Only the State of Tamil Nadu had stated that the State level Officers go for inspection on an average of eight days in a month. Approlimately, 2,016 MP AD works have been inspected during the last three years. This may be one of the reasons that the State of Tamil Nadu has shown a very high performance of utili ation of 97. □1 □ of MP□ADS funds allocated so far to the State. 

Greative field level inspection of the MPGADS works at the State level is very essential for success of the Scheme. The guidelines in this regard stipulate that the State/\( \property \) \( \property \) overnments may authori\( \property \) its officers not below the rank of Deputy Secretary/ coutive engineer to inspect MP ADs works as and when they make official field visits. Since the guidelines have not stipulated any fired responsibility on the part of the State officials to inspect the MP AD Scheme, the State governments have not taken due interest in this regard. The Committee, therefore, recommend that a provision should be made in the guidelines that the State officials should inspect a minimum percentage of the MPDADS works in a district every year. register should be maintained at the State level and follow up action should also be taken on the findings during those inspections. The Ministry should also take steps to feed information relating to inspection conducted by the State officials in the ork Monitoring Software.

#### **Action Taken by the Ministry**

4.14 Ministry has already reiterated the provision with respect to the inspection of MP□ADS works by the State Nodal Authority vide Circular No. C□6/2011□MP□ADS□Pt. I□□dated 25.07.2011□Copy enclosed as **Annexure-1**□

#### CHAPTER V

### O S R ATIONS/ R COMMONDATIONS IN ROSPOCT O HICH INADROPOS O THOUGH RINADROPOS

#### **Observations/Recommendations**

ıPara 6.□□

5.1 The Committee are concerned to note that the Ministry does not analyses the Monthly Progress Reports submitted by the District Authorities for taking action against those responsible for delays in completion of MP AD Scheme works. The reasons adduced by the Ministry in this regard are that the Monthly Progress Reports MPRs have information on the number and cost of works recommended, sanctioned, completed, e penditure incurred, etc. which the Ministry uses for determining the eliqibility for release of funds. As per the Ministry, delay in completion of works cannot be analy ed on the basis of information provided in the MPRs which is presently furnished on line in the electronic form by 40 □ of the districts. Moreover, MPRs do not contain the details of the individual works. The details of individual works are uploaded through the MP ADS ork Monitoring Software which was launched in November 2004. □ven after a lapse of si □years, data in respect of 1,270 □ok Sabha MPs of 10<sup>th</sup> to 15<sup>th</sup> □ok Sabha are yet to be uploaded into the Software. The Committee feel it is important to monitor the MP ADS works of 15th ok Sabha so as to ensure their effective implementation. The Committee, therefore, recommend that the Ministry should take immediate steps to upload data pertaining to 15th ok Sabha on priority basis within a definite time frame. The Ministry has also not given any definite information whether any follow up action was taken by it after analy ing the details provided by the States through the  $\square$  ork Monitoring Software particularly on delays in completion of the projects. Since both MPRs and Monitoring Software are not being effectively used for monitoring the MP ADS works, the Committee recommend that an integrated software incorporating features of both the online Monthly Progress Report and  $\square$  ork Monitoring Software should be immediately developed and launched at the earliest. The proposed integrated software should be simple, user friendly and less time consuming for the District Authorities to upload relevant information pertaining to the implementation of the Scheme. Moreover, a definite role should be assigned in the form of guidelines to the Nodal Departments of the States to monitor various aspects of the implementation of the Scheme through the proposed integrated software. Committee also recommend that the Ministry should also monitor the overall implementation of the scheme in a State on monthly basis by using the Integrated Software and take up within a time frame with the Nodal Departments the major violations/deviations including inordinate delays in completion of the proæcts.

#### **Action Taken by the Ministry**

5.2 In the bi⊡annual review meeting held with the State Nodal Secretaries by the Ministry, it is being repeatedly reiterated the necessity of the uploading the details of the works under MP□ADS in the website of the Ministry. □ henever the training on MP□ADS is conducted in the State, the training on uploading of data in the website is also being taken. In the new initiative taken by the Ministry for creating resource persons from the e□sting resource of each State through the training of trainers programme, the training

5.□ As on □1.07.2011, out of the 54□ constituencies of 15" □ok Sabha, □95 constituencies uploaded data on the website of MP□ADS □Status is enclosed as Annexure-10□ Provision of the □uidelines has been re iterated vide Circular No.C/10/2011 □MP□ADS dated 09.08.2011 to upload the correct and latest □complete data of works on the MP□ADS website on real time basis without any further delay □copy enclosed as Annexure-11□
$5.4$ $\square$ ith regard to development of integrated software, Ministry has taken the initiative with NIC to develop integrated software in respect of MP $\square$ AD Scheme in order to address the concerns raised above.
Observations/Recommendations  □Para 6.10□
5.5 The Committee note the contention of the Ministry that micro level monitoring of the implementation of MP□AD Scheme rests with the District Authorities and Implementing Agencies. However, the Ministry has conceded in this regard that the monitoring at its level and at the level of the State □overnment can be intensified but the same could not be done due to limitations such as availability of staff. In this regard, the Ministry has further submitted that the MP□ADS Division in the Ministry does not have ade□uate staff to handle the increased work load since inception of the Scheme. The Committee feels that it is important to follow up the findings of NA□CONS, findings during the field visits of the officers of the Ministry and the findings of the Ministry through the □ ork Monitoring Software. The Committee, therefore, recommend that a Cell be set up in the MP□ADS Division of the Ministry for the purpose. Moreover, the Ministry should re□uest the Ministry of □nance □Department of □□penditure□to conduct a work study of the MP□ADS Division and on the basis of the work study, appropriate steps should be taken to augment the staff strength of the Division to enable it to handle the increased work load.
Action Taken by the Ministry
5.6 A proposal for augmentation of staff strength in the MP□ADS Division has been sent to Department of □□penditure, Ministry of □inance for their consideration □Copy enclosed as <b>Annexure-3</b> □
Observations/Recommendations
5.7 The Committee are anguished to note from the Report of the NA□CONS that no structured and specific inspection is being carried out by the District Authorities in 60□ of the cases and no proper records of the inspection have been maintained in the District Collector's Office. As per the guidelines, the District Authority is responsible for inspecting at least 10□ of the works under implementation every year. Out of the five

on  $\square$  ork Monitoring Software  $\square$  MS $\square$ and Online Monthly Progress Reporting System  $\square$ OMPRS $\square$ are also included in the training module.

States visited by the Committee, two States, vi Maharashtra and Meghalaya had e pressed their inability to inspect the prescribed 10 □ of works by the District Authorities due to heavy work load, insufficient staff, etc. According to the Ministry, inspections are carried out by the District Authorities but no record of the same is maintained by them. Moreover, the Ministry is not getting full report of 100 □ inspection of works e cuted by societies and trusts as stipulated in the guidelines. Inspection by the District Authorities forms the basis of the monitoring of the Scheme. inspection and timely submission of report thereof by the District Authorities will result in creation of Duality assets under the Scheme besides avoiding delays, corruption, etc. The Committee, therefore, recommend that it should be mandatory for the District Authorities to maintain two inspection registers one for showing the details of inspection of works carried out by the trusts and societies and the other for showing the details of works given to other agencies. A provision should be made in the guidelines in this regard. The Ministry may also take steps to feed information pertaining to inspections by the District Authorities in the ork Monitoring Software. The Ministry may also request the Members of Parliament through periodic circulars, that they may inspect the MP ADS works during their visits to various places in their constituency.

#### Action Taken by the Ministry

5.8 Provision is already there in Para 6.4 □□of the MP□ADS □uidelines to involve MPs in the inspection of proects to the etent feasible. This provision was reiterated vide Ministry's Circular No. C/24/2008 □MP□ADS dated 20.08.2010 which made the inspection of 10□ of works implemented every year and all the works etecuted by/for societies/trusts by the District Authority mandatory and all the district authorities. □copy enclosed as **Annexure-9**□ The issues like maintaining of separate inspection registers for the works sanctioned for trusts and societies and other agencies is being etamined.

#### Observations/Recommendations

**Para** 6.17 □

5.9 The Committee are constrained to note that only four States, vi□ Assam, □oa, □erala and □ttar Pradesh, had furnished to the Ministry the details of the monthly review meetings held at the district level as stipulated in the guidelines. In view of the above, the Committee asked for the details of the meetings from the States visited by them during 2010. 

hile Tamil Nadu 
overnment had stated that the District Collector reviews the implementation of MP ADS works with the Implementing Agencies twice every month and the MPs are reviewing the Scheme during District □evel □igilance and Monitoring Committee meetings, Meghalaya suggested that the monthly review may be held on Quarterly basis as District Authorities are overburdened. Taking note of the above, the Ministry has reportedly asked the States to ensure that review meetings with MPs may be held by District Authorities at least once in each □uarter. As the review at district level in the presence of MPs is likely to help in correction of deviations/mistakes and reduction of time and cost overruns on the part of the Implementing Agencies, the Committee recommend that the Ministry needs to forcefully call upon the States to ensure that Review Meetings are conducted at least every \( \subseteq uarter in the presence of \) MPs either e clusively or during the District □igilance Committee Meetings. Ministry may follow the model of the Ministry of Rural Development in this regard. The Ministry should also take steps to furnish the details of district level review meetings by the district authorities through Monthly Progress Report and □ orks Monitoring Software.

#### **Action Taken by the Ministry**

5.10 As per the MP□ADS □uidelines, District Authority should review th
implementation of MP□ADS works on monthly basis. This has been reiterated vid
Circular No. C/16/2009 MP ADS dated □1.0 □ 2010 to conduct the same atleast once i
a Luarter Copy enclosed as Annexure-2 All Chief Ministers as well as all Chief
Secretaries of the concerned states have been requested to look personally into th
issues related to implementation of MP AD Scheme and to direct district authority t
follow the MP□ADS □uidelines while implementing the MP□AD Scheme whic
specifically mentioned the necessity of holding monthly / atleast uarterly review
meeting with the implementing agencies where MPs are to be invited Copy enclose
as Annexure- 7 & 8 respectively. In respect of furnishing the details of the district level
review meetings by the district authorities through Monthly Progress Report and □ ork
Monitoring Software, the feasibility of incorporating it in the integrated Software, will be
e□plored.

#### Observations/Recommendations

r Para 6.18 □

5.11 The Committee notes that the Implementing Agencies are responsible for regularly visiting the work spots to ensure that the works are progressing satisfactorily as per the prescribed procedure, specifications and the time schedule. □ffective supervision on the part of the Implementing Agencies is essential for the creation of □uality assets as desired by the people in fulfilling their local needs. The guidelines while stipulating maintenance of work register by the District Authorities, has not set any such responsibility for the Implementing Agencies. It is e□ually important for the Implementing Agencies to maintain their own work register. The Committee, therefore, recommend that a provision should be made in the guidelines that a work register should as well be maintained by the Implementing Agencies showing details of the physical and financial progress of works being undertaken by them. These registers should also contain the details of the spot visits made by the Implementing Agencies. Responsibility may also be fi⊡ed on the part of the District Authorities to verify the work Register during their inspection of the works.

#### **Action Taken by the Ministry**

5.12 The suggestions have been noted. However, in the case of engineering works, State □overnments have issued their own detailed guidelines of maintaining registers and regarding inspections which they follow to maintain uniformity as they are also answerable to audit. Any changes or further directions may involve consultations with the State □overnment to maintain uniformity.

Noo DodHio

<u>16 May, 2012</u> Vaisakha 26, 19⊡4*□*Saka□ A. □. S. □I□A□AN
Chairman,
Committee on Members of Parliament
Local Area Development Scheme,
Lok Sabha

### सांसद स्थानीय क्षेत्र विकास योजना Member of Parliament Local Area Development Scheme



अनिल कुमार चौघरी निदेशक ANIL KUMAR CHOUDHARY DIRECTOR TEL: 23344933 FAX: 23364197 भारत सरकार सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय 211, सस्दार पटेंल भवन, नई दिल्ली -110001 GOVERNMENT OF INDIA

MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION 211, SARDAR PATEL BHAVAN, NEW DELHI-110001 E-mail: akchoudhary@nic.in

25<sup>th</sup> July, 2011

No. C-06/2011-MPLADS (Pt-IV)

10 (1114)

To,

The Nodal Secretaries of State/UTs.

Subject: Review and implementation of works at State level - with MPs being invited - to be convened at least once in every year.

The MPLADS Guidelines stipulates that the State Nodal Department will be responsible for coordination with the Ministry and proper and effective supervision of the MPLADS implementation in the State. To this effect a committee under the Chairmanship of the Chief Secretary/Development Commissioner /Additional Chief Secretary should review MPLADS implementation progress with the District Authorities and MPs at least once in a year. The Nodal Department Secretary and other Administrative Department Secretaries should also participate in such meetings. It is also mentioned that the State/ UT Government may authorize its officers not below the rank of Deputy Secretary/Executive Engineer to inspect MPLADS works as and when they make official field visits and to check and review the number of MPLADS works inspected by the District Authorities.

- It has been reported that these review meetings as well as the inspections are not convened as stipulated in the MPLADS Guidelines. Without the proper and effective supervision from the State Nodal Department, a fruitful implementation of MPLAD Scheme is not possible.
- 3. In view of the importance of the State level review meeting with MPs and the inspection of MPLADS works by the officers of State Nodal department, it is once again reiterated that Chief Secretary level meeting is to be held (at least once in every year) in which all MPs of the State are invited, and the inspection of MPLADS works by State Nodal Department is to be ensured. It is mandatory to furnish the minutes of the meeting held in this regard, to this Ministry.

Yours faithfully.

(A K Choudhand

#### Copy for information:

- 1. All Hon'ble Members of Parliament(LS/RS).
- 2. Lok Sabha Committee on MPLADS, Lok Sabha Secretariat, New Delhi.
- 3. Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat, New Delhi.

property to the second state of the second s

- 4./To all concerned in MPLADS Division.
- 8. NIC for uploading on the MPLADS Website.

# सांसद स्थानीय क्षेत्र विकास योजना Member of Parliament Local Area Development Scheme

आर. राजेश निदेशक **R. Rajesh** Director TELFAX: 23361247



भारत सरकार सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय 211, सरदार पटेल भवन, नई दिल्ली -110001 GOVERNMENT OF INDIA MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION 211, SARDAR PATEL BHAVAN, NEW DELHI-110001

No. C/16/2009-MPLADS

31.03.2010

To

The Commissioners, Corporation of Kolkatta/Chennai/Delhi Districts Collectors/District Magistrates/Deputy Commissioners

Subject: Review of MPLADS works implementation at district level - with the MPs being invited - to be convened at least every quarter.

The MPLADS Guidelines provides that the District Authority shall review MPLADS works implementation with the implementing agencies and that the District Authority shall invited the MPs concerned to such review meetings. This mechanism has been provided to enable ironing out the difficulties faced in the implementation and to inform the MPs of the progress made in the implementation. It is also provides a forum for the MP to discuss issues relating to MPLADS with the District Authority.

- However, some MPs having complaining that these review meetings are not convened at all by the District Authorities in their respective districts, with the result that neither are the MPs adequately informed about the progress of implementation made in their works nor are issues/queries able to be discussed with the District Authorities.
- 3. In view of the importance of the district level review meetings with the MPs, it is once again reiterated that **district level review meetings in which concerned MPs are invited**, **are to be held every month and in any case**, **at least once in every quarter**. **The** onus will be on the District Authority to ensure this and, it will be considered a violation of the Guidelines if the meeting between the District Authority and the MP is not conducted even once in every quarter.

Yours faithfully,

(R. Rajesh) Director

#### Copy for information to:

1. Secretaries, Nodal Departments of MPLADS (All States/UTs).

2. Director, Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat, New Delhi.

3. Director, Lok Sabha Committee on MPLADS, Lok Sabha Secretariat, New Delhi.

#### No. C/31/2011-MPLADS

# Ministry of Statistics & Programme Implementation (MPLADS Division)

Sub: Creation of additional posts in Member of Parliament Local Area Development Scheme (MPLADS) Division of Ministry of Statistics & Programme Implementation – reg.

The Member of Parliament Local Area Development Scheme (MPLADS) was launched in December 1993, to provide a mechanism for the Members of Parliament to recommend works of developmental nature for creation of durable community assets and for provision of basic facilities based on locally felt needs. The scheme is governed by a set of Guidelines which have been revised from time to time. The Guidelines were last revised and issued in November 2005. The entitlement of MPs has increased from Rs.0.05 crore per annum during 1993-94 to Rs.1 Crore per annum from 1994-95. This was further increased to Rs.2.00 crore per annum from 1998-99. It has now been announced by the Hon'ble Finance Minister to increase the annual allocation of MPLADS funds from Rs.2 crore to Rs.5 crore per Member of Parliament w.e.f. financial year 2011-12. The total annual fund managed by the Ministry under the scheme will now be Rs.3950 crore. This augmentation in the allocation on MPLADS fund will increase the work load manifold and the present strength of the Division is not adequate to effectively monitor and implement the scheme.

# (A) Creation of additional posts for operationalization of the augmented scheme

- 2. When the MPLADS Scheme was first started in 1993, the entitlement of MPs were Rs. 5 lakh per annum per MP. The Ministry of Finance in the year 1995 approved creation of 21 posts (F/A) for operationalizing the scheme. During the course of past 15 years the entitlement has been increased to Rs. 1 crore from 1994-95 and Rs. 2 crore from 1998-99. After 2005, the existing work profile has changed substantially, new works have also been added, which increased the workload exponentially. The increase in work load has been due to the following reasons:
- (i) The funds under the Scheme are released in two instalments to nodal District Authorities of 790 MPs after obtaining relevant documents, which require a lot of correspondence with almost all districts of the country.
- (ii) The procedure for release of funds has been strengthened, as per suggestions given by C&AG & Planning Commission, from May, 2004 onwards and further from June, 2005 by linking monthly expenditure reports, utilization certificates and audit certificates with the release of funds, which has increased the workload manifold.
- (iii) After the release of guidelines, there have been many clarifications/ queries sought by the District Authorities as well as State Governments and Hon'ble MPs. The skeleton staff available with the Division is hard pressed to complete the work
- (iv) Since 2005-06, the system of Bi-annual review meeting with State Nodal Secretaries and supply of information on MPLADS under the RTI Act 2005 have further contributed to the additional work of Division.
- (v) Moreover the Division has undertaken releasing of MPLADS funds through the Central Plan Monitoring Scheme (CPMS) and Online Monthly Progress Report System (OMPRS) for transparency and easy availability of information, relating to the release and progress of the

scheme. MPLAD Scheme also has a dedicated website showing details of release and expenditure of funds work wise, MP wise, State/UP wise along with guidelines and circulars issued from time to time. All this has led to substantial increase in work load of the Division.

(vi) Training of State/District officials on "MPLAD Guidelines" as envisaged in MPLADS Guidelines of 2005 has been initiated. Financial assistance as well as resource person for conducting the training is provided by

3. However, the number of staff sanctioned for MPLADS Scheme continues to remain unchanged. From the financial year 2011-12, the entitlement has been further increased to Rs. 5 crore per MP per annum as has been announced by the Hon'ble Finance Minister in the Parliament. In view of the increased fund allocation and new areas of works, additional staff is required to handle the additional work. It is, therefore, imperative that the following additional posts may be created for effective implementation of the MPLADS Scheme:-

SI. No	Post /	Group	Pay Band (Rs.)		
1.	Director	A	, ()	Grade Pay (Rs)	No. of Posts
2.	Under Secretary		37400-67000 (PB-IV)	8700	1
-	Deputy Director	-	15600-39100 (PB-III)	6600	
		A	15600-39100 (PB-III)	6600	2
	Desk Officer	В	9300-34800 (PB-II)	4800/5400	1
5.	Assistant	В	9300-34800 (PB-II)		1
6.	Steno. Gr. 'C'	В	5200-20200 (PB-I)	4600	3
7.	LDC	C	5200-20200 (PB-I)	4200	1
8.	Peon			2000	1
_	Total	-	5200-20200 (PB-I)	1800	1
	, ocor	[ per la			
					11

#### Justification:

- 4. The increase in annual allocation of MPs for MPLADS funds from Rs. 2 crore to Rs. 5 crore per MP per annum will further substantially increase the workload, presently being handled by the MPLADS Division. The increase in workload will be primarily on account of manifold increase in the number of works which would become eligible for implementation with the augmented fund. This will consequently result in huge increase in work load for monitoring the implementation of the scheme as well as for effective financial control. The increased number of works will also result in increase in number of clarifications and advisory to be given to District Authorities. The need for training the District staff for proper and effective implementation of the scheme will also increase as well as increase in the requirement of physical inspection of the works. The Ministry of Statistics and Programme Implementation has already undertaken the work for revising the Guidelines . for the MPLADS Scheme. In this exercise of revision of Guidelines, the increased number of work which could be implemented are also to be taken into account involving extensive consultation with all the stake holders namely, the Lok Sabha and Rajya Sabha Committees of MPLADS, State Government / District Authorities, Members of Parliament etc.
- 5. Further, MPs have been making a number of references due to delay in release of funds by the Ministry, which is mainly due to non-receipt of various documents from the Districts. The delay could not be avoided until sufficient staff is available to pursue the matter promptly with district authorities.
- 6. The increased workload on account of the above, cannot be handled with the present staff strength sanctioned for MPLADS Division way back in 1995. The present strength, therefore, needs to be supplemented by creation of 11 number of posts in various categories for effective and efficient

implementation of the augmented scheme and for meeting the desired objective of the Scheme.

#### (B) Creation of Monitoring Cell

- 7. Under the MPLADS scheme, infrastructural works recommended by the MPs are carried out all over India in over 600 districts. The district authorities get the work executed through various implementing agencies after assessing their capability for implementing the works satisfactorily. However, the present system of monitoring is inadequate. For effective implementation of MPLADS work, it is imperative that proper monitoring mechanism is put in place. However, the Ministry with the present inadequate staff strength, earmarked for MPLAD Division, is not in a position to effectively monitor the MPLAD Scheme work. To address complaints of poor quality of works from various quarters, a system of physical monitoring of MPLADS Works has been started w.e.f. 2007-08, wherein NABARD Consultancy Services (NABCONS) was engaged for this purpose. The physical monitoring through NABCONS was started on a sample basis. In the first phase, 30 districts across the country have been selected for physical monitoring. So far the physical monitoring. works have been taken up in 208 districts. During 2011-12, it is proposed to take up further 100-120 Districts. This would continue to be a regular activity in coming years. The reports submitted by NABCONS are analyzed and feedback provided to districts. The action taken reports made available by districts are further analyzed so that lacunae in implementation of MPLAD Scheme are corrected. These Reports have revealed few instances of undertaking ineligible works and unauthorized usage of MPLADS assets. In such cases, Ministry has also to see that MPLADS Funds are recouped in cases of ineligible works and to ensure proper use of MPLADS Works as per
- 8. Comptroller & Auditor General in their previous reports and also in recent performance audit report have suggested strengthening the monitoring mechanism of MPLADS Scheme for better implementation of the scheme. The two Parliamentary Committees on MPLADS, Planning Commission as well as the Hon'ble Supreme Court have also suggested the need for more stringent monitoring of the scheme. With the augmentation of allocation of MPLAD fund from Rs. 2 crore to Rs. 5 crore per MP per annum involving a total amount of Rs. 3950 crores there will be a substantial increase\*in the number of works which will be executed under the scheme necessitating the increased requirement of manpower for monitoring the MPLAD scheme works. It is absolutely essential that an effective Monitoring mechanism by the MPLAD Division should exist in addition to the physical monitoring being done by the for the Monitoring Cell in MPLAD Division:

S. No.		Group	Pay Band (Rs.)	Grade Pay	No. of
1.	Joint Director	A	15600 201001	(Rs)	Posts
2.			15600-39100(PB-III)	7600	1
	Steno Gr. C	В	9300-34800(PB-II)	1000	
3,	Assistant Director	A	15600-39100(PB-III)	4600	1
4.	Data Entry		13000-39100(PB-III)	5400	10
	Operator	В	9300-34800 (PB-II)	4200	
5.	Pean	6	5700 DODDO		10
	Total		5200-20200 (PB-I)	1800	2
					24

#### Justification:

R. The Comptroller and Audit General Report of 2010-11 on Performance Audit of MFLADS, covering the period 2004-05 to 2008-09 has suggested

many substantial modifications in the Guidelines, for robust monitoring and effective implementation of the Scheme. They have also suggested a number of checks and balances, which would be incorporated in the revised Guidelines. Software to monitor MPLADS works was launched in November 2004, to facilitate increase in transparency, accountability and promote egovernance which increased the monitoring of the data uploading and sorting out problems relating to the software. In order to improve the implementation of the scheme, monitoring and review mechanisms have been initiated at Central, State and District level, since 2005-06 onwards. Training programmes have been introduced in order to develop the capacity of the officers of States/UTs and Districts since 2006-2007. The Division has initiated the task of physical monitoring of MPLADS works on a sample basis through NABARD Consultancy Services (NABCONS), an Independent agency since 2007-08 with a mandate to cover all districts in a phased manner. Each report is examined & analyzed and follow up actions are taken with the State/UT Governments and district authorities. The present software and website of the MPLAD Scheme is to be modified so as to have an integrated MPLADS portal which would function on real time basis. The portal would include requirement of all information by MPs, district/States/UTs, the Ministry as well as of the general public. Direct monitoring by MPLADS Division has become imperative for greater effective implementation of the Scheme. With the augmentation of annual allocation of funds from Rs. 2 crore to Rs. 5 crore per MP it is felt that one Assistant Director level officer assisted by one (1) Data Entry Operator for monitoring the MPLADS works in respect of 2-3 States comprising about 80 MPs is required necessitating a total requirement of 10 posts of Assistant Director and 10 posts of Data Entry Operators along with one supervisory post of Joint Director for the total number of about 790 MPs.

#### (C) Creation/ Revival of posts for Pay and Accounts Office (P&AO)

- 10. The Ministry of Finance had agreed to create 28 posts including 7 posts for the Pay & Accounts Office (P&AO) for MPLAD Division in 1995 (F/B). These 7 posts were meant for the Pay & Accounts Office (P&AO) which was to be headed by a Deputy Controller of Accounts. Department of Programme Implementation (DPI) instead of filling these 7 posts on regular basis, continued to use the existing arrangement of P&AO of the Cabinet Secretariat, acting as P&AO of DPI. It was also stated that a separate PA&O of DPI would be created only after the workload without the MPLAD justifies the same or the MPLAD Scheme continues beyond the 8<sup>th</sup> Plan.
- 11. Since the MPLAD Scheme has been continuing beyond 8<sup>th</sup> Plan and subsequent with the merger of DPI with the Department of Statistics in the year 1999, it was decided that the payment and accounting of the PI Wing should be shifted to new Department. However, no post was filled out of 7 posts sanctioned earlier. The P&AO, PI is presently responsible for making payments to the tune of Rs.1580 crore each year, which is now going to be Rs. 3950 crore per annum. In the absence of dedicated accounting staff for MPLAD Scheme work, proper scrutiny and adoption of proper accounting procedure including maintenance of records is not adequate and thus the P&AO (PI) is not able to maintain the correspondence regarding utilization of funds, performing the internal audit and other accounting minutes etc. which has once again been suggested by C&AG report of 2010. It is, therefore, proposed that the posts sanctioned for accounting unit of MPLADS Division may be revived. The following posts were created in 1995 which need to be revived now:-

٥.	Designation	Group	Pay Band (Rs.)	Grade Pay (Rs.)	No. of Posts Sanc- tioned	Existing Strength	Revi- val of Posts
	Deputy Controller	A	15600-39100 (PE-	, 6600	1.		. 1

2.	Senior AO/ PAO	В	15600-39100 (PB-				
3.			III)	5400	1	-	1
	Asstt. AO/JAO	В	15600-39100 (PB-				1
_			III)	4800	1	-	1
4.	Sr. Accountant /	В	9300-34800 (PB-				1 -
	Accountant		II)	4200	1	_	-
5.	Steno Grade-D	C					1
),	LDC/Typist	-	5200-20200 (PB-I)	2400	1		-
	Peon	-	5200-20200 (PB-I)	2000	1		1
	TOTAL	-	5200-20200 (PB-I)	1800	7		1
					7	-	1
		- 13			/		7

#### Justification:

12. There is no dedicated accounting staff for MPLAD Scheme, which is proposed to be augmented to Rs. 1,580 crore annually at present, which is proposed to be augmented to Rs. 3,950 crore from the financial year 2011-12. The work is presently being handled by P&AO of the PI wing of MOS&PI with existing staff. They are not sufficient to take care even of the regular release of MPLAD funds on timely basis. The 7 posts sanctioned by Ministry of Finance in 1995 for MPLAD Scheme still remain unfilled. C&AG in its report on Performance Audit, 2010 of the MPLADS have also suggested that the financial and accounting system needs strengthening to improve effective monitoring of the Scheme. To expedite processing of proposals for release of funds, Internal Audit of Accounts and maintenance of proper records, it is necessary that these 7 posts be revived. The requirement of revival has become imperative with the augmentation of the funds allocation from Rs. 2 crore to Rs. 5 crore per MP per annum. Separate Account Section for MPLAD Scheme should be made functional as approved by Ministry of Finance in 1995.

(D) Financial implications for creation of posts as detailed above in (A), (B) & (C) would be as follows:

	Creati	on of Add	ditional Posts in	MADIADO	· n	
SI. No.	POST	Group	Pay Band	Grade Pay	No. of posts	FINANCIAL
1	Director	A	37400-67000		hosts	IMPLICATIONS
2	Under Secretary		15600-39100	8700	1	11,03,50
3	Deputy Director		15600-39100	6600	2	12,30,34
4	Desk Officer	8		5600	1	6,15,17
5	Assistant	8	9300-34800	4800	. 1	4,86,52
6	Steno Gr. C	В	9300-34800	4600	3	14,48,694
7	LDC	C	9300-34800	4600	1	4,82,898
8	PEON	C	5200-20200	1900	1	2,64,552
		-	5200-20200	1800	1	2,62,740
	MONITORING CELL OF MPLADS				Total	58,94,436
1	Joint Director	A	15500 20400			
2	Assistant	A	15600-39100 15600-39100	7600	1	6,29,100
	Director		13000-39100	5400	10	58,95,000
3	Steno. Gr. C	В	9300-34800			
4	Data Entry		54800	4200	1	4,75,650
	Operator Peon	В	9300-34800	4200		
-	reon		5200-20200	1800	10	47,25,000
	Account to the				1	2,62,740
	Accounts Unit of MPLADS	400		1	otal .	1,19,87,490
	Deputy					
	Controller	A	15600-39100			
2	Sr AO/ PAC	В	15600-39100	6600	1	6,15,174
			33100	5400	1	5,83,500

						29,67,750
7	Peon	С	5200-20200	1800	1	2,62,74
6	LDC/ Typist	C	5200-20200	1900	1	2,64,55
5	Steno Gr. D	- C	5200-20200	2400	1	2,73,617
4	Sr. Accountant/ Accountant	В	9300-34800	4200	1	4,75,650
3	Asstt. AO/ Jr. AO	В	9300-34800	4800	1	4,86,52

13. Considering the manifold increase in workload of MPLADS Division from 1994-95 to till date as explained above, matter may be taken up with Ministry of Finance for creation of additional posts for augmenting the existing staff strength, creation of Monitoring Cell and creation/revival of posts of Pay & Accounts Office of MPLADS.

14. File may be referred to Integrated Finance for referring the matter to Ministry of Finance.

(Yashodhara Vijayan) US (MPLADS) 03.05.2011

DS (TM)

#### Reform Circular No.4

#### Member of Parliament Local Area Development Scheme



भारत सरकार
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय
सरदार पटेल भवन, नई दिल्ली -110001
GOVERNMENT OF INDIA
MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION
SARDAR PATEL BHAVAN, NEW DELHI-110001
FAX: 23364197
E-mail: mplads@nic.in

No. C-23/2011-MPLADS

Dated \_\_\_\_\_17<sup>th</sup> June, 2011

To

The Commissioners,
Corporation of Kolkata/Chennai/Delhi
Districts Collectors/District Magistrates/Deputy Commissioners.

Sub: Modifications in the existing MPLADS Guidelines - regarding

Sir,

This Ministry has been receiving various representations and suggestions from various Stake holders from last few years requesting for changes/modifications in various provisions of the Guidelines on MPLAD Scheme. These have been examined and based on the discussion and operational experience on the monitoring of the scheme in the States/UTs, it has been decided to make certain amendments as in the succeeding paragraphs.

Para 2.6 of the Guideline may be amended to read as :-

"Each MP will recommend works up to the annual entitlement during the financial year in the format at Annex-III to the concerned District Authority. The District Authority will get the eligible sanctioned works executed as per the established procedure of the State Government".

Para 3.12 of the Guidelines may be amended to read as :-

"All recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof."

4. The following may be added as Para 3.27 to the Guidelines:-

"The District Authority shall maintain and make available a "Shelf of Projects" including projects for SC/ST inhabited areas to MPs. The Shelf of Projects should be suggestive only, so that it provides, flexibility to the MP, to go beyond the list in order to meet the felt needs of the people".

5. This issues with the approval of Hon'ble Minister.

Yours faithfully,

(PANKAJ JAIN) Additional Secretary

#### Copy for information to:

- 1. All Hon'ble Members of Parliament (Lok Sabha/Rajya Sabha).
- 2. The Secretaries, Nodal Departments, dealing with MPLADS (All States/UTs).
- 3. Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat, New Delhi.
- 4. Lok Sabha Committee on MPLADS, Lok Sabha Secretariat, New Delhi.
- 5. To all concerned in MPLADS Division.
- 6. NIC for uploading on the MPLADS Website.

## Member of Parliament Local Area Development Scheme

Reform Circular No.7 भारत सरकार



सारियकी एवं कार्यक्रम कार्यान्वयन मंत्रालय सरदार पटेल भवन, नई दिल्ली -110001 GOVERNMENT OF INDIA MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION SARDAR PATEL BHAVAN, NEW DELHI-110001 FAX: 23364197

E-mail: mplads@nic.in 08 August, 2011

Dated

No. C-42/2011-MPLADS

To

The Nodal Secretaries of States/UTs
Commissioner Municipal Corporation of Delhi/Kolkata/Chennai/Mumbai
District Collector/District Magistrates/Deputy Commissioners,
All Districts.

Sub: Modifications of MPLAD Guidelines - regarding.

Sir/Madam,

The Ministry has been receiving representations and suggestions from various stakeholders for the last few years for increasing the 'contingency' amount as well as inclusion of some other items of expenditure like hiring of person on contract basis in Nodal Districts for handling the accounts and Data Entry etc. These suggestions have been examined and based on the discussion and experience, Government has decided to increase, from 0.5% to 2%, as 'Administrative Expenses' of the annual outlay to be given to the district/states for proper implementation and monitoring of the Scheme. Accordingly, para 4.17 of the existing MPLADS Guidelines, 2005 may be amended to read as:-

Para 4.17 – **Administrative Expenses** - The existing contingency funds of 0.5% have been increased to 2% as Administrative Expenses, of the annual entitlement of MPLAD funds. The 2% of Administrative fund shall be part of annual entitlement of Rs. 5 crore of an MP and will be distributed among the Nodal District, Implementing District(s) and the State Nodal Department and shall be applicable from the financial year 2011-12.

- 2. The Administrative Expenses, constituting 2% of the MPLAD funds, shall be distributed in the following manner:
  - (a) For Lok Sabha MPs, on receipt of each installment of MPLADS funds, the Nodal District Authority shall immediately divide 1% (out of the 2% earmarked for Administrative expenses) between the State /UT Nodal Department, and itself, in

the ratio 0.2: 0.8. The remaining 1% shall be equally distributed among all Implementing Districts within the constituency of the MP, including the Nodal district as an Implementing District.

- (b) For Rajya Sabha MPs, on receipt of each installment of MPLADS funds, the Nodal District Authority shall immediately divide 1% (out of the 2% earmarked for Administrative expenses) between the State /UT Nodal Department, and itself, in the ratio 0.2: 0.8. The remaining 1% shall be retained by the Nodal District.
- (c) In the case of nominated Members of the Lok Sabha and Rajya Sabha, the entire 2% Administrative charges will be retained by the Nodal District.
- 3. The Administrative Expenses shall be utilized in the following manner:
  - (a) By the States/UTs Nodal Department, for executing the following activities,
    - Third party inspection/physical audit and quality checks, and
    - Monitoring of works at state level.
  - (b) By the Nodal District, for executing the following activities,
    - Hiring of services/consultants for handling Accounts, Data Entry, uploading of data on website, etc.
    - ii) Creating awareness among public about the Scheme and dissemination of information of ongoing and completed works,
    - iii) Purchase of stationary,
    - Office equipment including computer hardware/software for MPLADS planning/monitoring (excluding laptop),
    - v) Telephone/fax charges, postal charges,
    - vi) Expenses incurred (a) to make MPLADS Works Monitoring Software and other MPLADS portal(s) operational, (b) to get the audit of the accounts done and obtain audit certificate, and
    - Out sourcing of technical estimates (if found necessary) in specialized cases.
  - (c) By the Implementing Districts for executing the following activities,
  - Creating awareness among public about the Scheme and dissemination of information of ongoing and completed works,
  - Purchase of stationary,
  - Office equipment including computer hardware/software for MPLADS planning/monitoring (excluding laptop),

Telephone/fax charges, postal charges, iv)

Hiring of services/consultants, for maintenance of accounts and V) monitoring of works, and

Out sourcing of technical estimates (if found necessary) in specialized vi) cases.

- A separate bank account and office cash book for such expenditure incurred during a year under MPLAD Scheme, shall be maintained by the Nodal Department at Stale level, as also by Nodal District and by the implementing district.
- This issues with the approval of Hon'ble Minister of S&PI.

Yours faithfully,

(Pańkaj Jain) Additional Secretary Tel. 23344551

#### Copy for information to:

All Hon'ble Members of Parliament (Lok Sabha/Rajya Sabha).

2. Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat, New Delhi.

3. Lok Sabha Committee on MPLADS, Lok Sabha Secretariat, New Delhi.

4. To all concerned in MPLADS Division.

5. NIC for uploading on the MPLADS Website.

-42

BY SPEED POST

भारत सरकार

Government of India सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय Ministry of Statistics and Programme Implementation सरदार पटेल भवन, संसद मार्ग, नई दिल्ली -110001 Sardar Patel Bhavan, Sansad Marg, New Delhi - 110 001 फोन /Tel.: 23742150 फैक्स/Fax: 23742067

E-mail: tca.anant@nic.in

Dated 15.09.2011

D.O. No. C-52/2011-MPLADS

Dear Shri kumar,

DR. T.C.A. ANANT

SECRETARY

You may aware, Ministry of Statistics and Programme Implementation is administering the Member of Parliament Local Area Development Scheme (MPLADS), which is a Grants—in-Aid from the Government of India, as a special central assistance to States for expenditure to be incurred for the creation of community assets, based on the recommendation by Hon'ble Members of Parliament. The annual entitlement of the MPLADS has been enhanced from Rs. 2 crore to Rs. 5 Crore from current financial year.

- 2. You may appreciate that with the increase in budget outlay, the successful performance of the scheme will largely depend on the implementation at the district level and the increased monitoring both at State Nodal Department and Deputy Commissioner/District Magistrate level. I may like to bring to your notice that a number of references have been received with regard to non-implementation and non-adherence to the MPLAD guidelines, which leads to criticism of the scheme.
- 3. In view of the non-serious and careless attitude of the District Authority towards the implementation as well as the monitoring of the MPLAD Scheme, both the Parliamentary committees desire to explore the possibility of having an exclusive monitoring agency at the State level which would be headed by at least a Joint Secretary/Additional Secretary/Special Secretary level officer in order to get more focused attention and timely implementation, keeping in mind the provisions in the MPLADS Guidelines.
- 4. You will be happy to note that an administrative outlay of 2% has now been approved by the Cabinet within the total annual allocation of each M.P. per annum for effective implementation and monitoring of the scheme.
- 5. I request you to examine and let the Ministry know regarding the possibility of creation of a separate MPLAD monitoring Division in the State level headed by at least Joint Secretary/ Additional Secretary/Special Secretary level officer exclusively for implementation as well as monitoring of the MPLAD scheme to ensure proper, effective, timely and fruitful utilisation of MPLADS funds. It would be most effective if such an officer is given no other assignment/work so that he/she could concentrate exclusively on MPLADS.

With regards,

Spri Subhash Kumar, Chief Secretary, Sovernment of Uttrakhand, Landoun – 26 July 1. Yours sincerely.

(T. C. A. Anant)

Annexux-7

-43 -

SPEED POST

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माचन DR. T.C.A. ANANT SECRETARY



Government of India सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय Ministry of Statistics and Programme Implementation सरदार पटेल् भवन, संसद मार्ग, नई दिल्ली -110001 Sardar Patel Bhavan, Sansad Marg, New Delhi - 110 001 फोन /Tel.: 23742150 फैक्स / Fax: 23742067

E-mail: tca.anant@nic.in

D.O. No. C-37/2011-MPLADS

Dated:31.05.2011

Dear Shi Singh

You may aware, Ministry of Statistics and Programme Implementation is administering the Member of Parliament Local Area Development Scheme (MPLADS), which is a Grants -in- Aid from the Government of India, as a special central assistance to States for expenditure to be incurred for the creation of community assets, based on the recommendation by Hon'ble Members of Parliament.

- 2. The scheme is governed by a set of Guidelines and the responsibility of implementation of the Scheme is vested in the District Authority. In the implementation of the Scheme by the District Authorities, the following issues have been observed.
  - Non sanction /non-adherence to the time frame in sanction and completion of recommended works by the MP
  - ii. Inadequate supervision of MPLADS works
- iii. Non submission/delayed submission of Utilisation Certificate, Audit Certificate, Monthly Progress Report to the State Nodal Agency as well as to the Ministry which results into the delay in release of due installment by the Ministry.
- Non -maintenance of asset register /stock register of works created under MPLADS
- v. Lack of review meetings at district level where MPs to be invited, and at the Chief Secretary level as stipulated in the Guidelines.
- 3. You may appreciate that indifferent approach of District Authority on implementation of MPLAD Scheme and inapt monitoring of proper utilisation of the funds, lead to dissatisfaction among the MPs. The Lok Sabha and Rajya Sabha Committee on MPLADS have also pointed towards this non-serious and careless attitude on the part of the District Authority and have viewed this seriously.
- 4. Both the Committee on MPLADS, have desired that, since the annual entitlement of MPLAD funds of Members of Parliament is being increased from Rs. 2 crores to Rs. 5 crores ,therefore, for proper ,effective, timely and fruitful utilisation of MPLADS fund, the following steps are required to be taken by the District Authorities.

 Pro-active and timely sanction and execution of eligible recommended works within the time frame as stipulated in the Guidelines.

ii. Timely and proper monitoring of works at the execution stage.

- iii. Urgent submission of Utilisation Certificate, Audit Certificate, Monthly Progress Report to the State Nodal Agency as well as to the Ministry to release the due installment on time.
- Distribution of unspent/uncommitted amount up to 14<sup>th</sup> Lok Sabha in terms of Ministry's Circular No. C/7/2006-MPLADS dated 10.05.2010 among the sitting MPs latest by 30<sup>th</sup> June 2011.

v. Maintain asset /stock /account register of the works created under MPLADS.

- vi. Hold regular meetings with the MPs to assess the works recommended both at district and state level.
- 5. I look forward for your personal intervention in the matter and request you to direct the District Authorities to adhere to the MPLADS Guidelines for better and timely implementation of MPLAD Scheme.

With regards,

Yours sincerely,

T. C. A. Anant)

To.

Shri Nrip Singh, Chief Secretary, Government of Uttaranchal, Dehradun – 268 001.

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डॉउ एम. एस. गिल टात. M.S. GILL मिन्ना और कार्यक्रम कार्यान्वयन

सांख्यिकी और कार्यक्रम का भारत सरकार नई दिल्ली-110001 MINISTER FATISTICS AND PROGRAMME IN

STATISTICS AND PROGRAMME IMPLEMENTATION
GOVERNMENT OF INDIA
NEW DELHI - 110001

D.O. No. C/22/2006-MPLADS

22<sup>nd</sup> March, 2011

Dear Shri

The Ministry of Statistics and Programme Implementation is administering the Member of Parliament Local Area Development Scheme (MPLADS) since 1993. There had been a long standing demand by Members of Parliament, cutting across all party lines, to increase the per annum entitlement from ₹ 2 crores to ₹ 5 crores. I am happy to inform you that, the Government has announced the increase from the present allocation of ₹ 2 crore to ₹ 5 crore per annum per MP. The orders for release of enhanced funds from April, 2011 are being issued separately. I may emphasize that the Scheme enables MPs to recommend taking up of works of developmental nature in their constituencies, with emphasis on creation of durable community assets, based on the locally felt needs.

- 2. While the Scheme is governed by a set of guidelines issued by the Ministry, the execution and implementation is carried by the district authorities in the entire country, NABARD Consultancy Service (NABCONS), an independent agency, commissioned by this Ministry for physical monitoring in different Districts, has reported that the works implemented under MPLADS have had overall positive impact on the local economy, society and physical environment. The agency has also found that the MPLAD Scheme is a unique scheme, having the characteristic features of decentralized development and has resulted in good quality assets.
- 3. However, I may like to bring to your notice that a number of references have been received with regard to non-implementation and non-adherence to the MPLAD guidelines, which leads to criticism of the scheme. As the MPLAD funds are now being increased in 2011-12 from ₹ 2 crore to ₹ 5 crore per MP, the increase in the number of works to be executed—will require a more focused attention and timely



implementation, keeping in mind the provisions of the guidelines. The C & AG have, in their recent report brought out some of the lacunae, such as non-adherence to the time schedule given in the guidelines with regard to the sanction and completion of projects, inadequate monitoring at district level, non-maintenance of work register and asset register, improper maintenance of accounts, non-distribution of unspent/uncommitted balance among the sitting MPs etc.

- 4. With the increase in budget outlay, the successful performance of the scheme will largely depend on the implementation at the district level and the increased monitoring both at Chief Secretary level and Deputy Commissioner/District Magistrate level. I request you to kindly direct the Chief Secretary of your State to give immediate instructions to the Deputy Commissioners/District Magistrate to act pro-actively in sanctioning promptly the schemes/projects nominated by Hon'ble MPs, so as to achieve better physical progress by implementing the projects within the time framework given in the MPLADS guidelines. The Chief Secretary and respective DCs may also be directed to conduct regular review meetings of the MPLAD Scheme so that the physical and financial targets are met annually. The absence of proper and timely utilization, would, you will appreciate, lead to dissatisfaction among of MPs cutting across all party lines.
- 5. It is also important that Monthly Progress Report, Audit Certificates and Utilization Certificates be furnished by the District Authority, in a timely manner. This will enable release of further installments, otherwise fruitful utilization of the increased outlay of ₹ 5 crore may not be possible.
- An early action is requested.
   With warm regards,

As per list (site chief Ministers)

(Encept states going to polls)

2. It. Governor of A&N Islands.

3. Administration of UT chondigath

(A= for 118) attacker)

(M.S.)Gill)

## सांसद स्थानीय क्षेत्र विकास योजना Member of Parliament Local Area Development Scheme



अनिल कुमार चौधरी निदेशक ANIL KUMAR CHOUDHARY DIRECTOR TEL: 23344933 FAX: 23364197 भारतं सरकार सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय 211, सरदार पटेल भवन, नई दिल्ली -110001 GOVERNMENT OF INDIA MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION 211, SARDAR PATEL BHAVAN, NEW DELHI-110001

E-mail: akchoudhary@nic.in

No. C/24/2008-MPLADS

20th August, 2010

To

The Commissioners,
Municipal Corporations of Kolkatta/Chennai/Delhi
District Collectors/District Magistrates/Dy. Commissioners,
All Districts.

Subject: Mandatory inspection of MPLADS works and maintenance of Inspection Register – req.

Sir/Madam,

The MPLADS Guidelines stipulates that the District Authority would be responsible for overall coordination and supervision of the works under the MPLAD Scheme at the district level, and inspect at lease 10% of the works under implementation every year. The District Authorities should also involve the MPs in the inspections of projects to the extent feasible.

- 2. It has, however, been reported by the NABCONS in their monitoring reports of some districts that the mandatory inspections are not carried out, and that all works of Trusts/Societies are not inspected in a financial year. In some of the other districts, the information/inspection records in respect of these inspections are not available. This feedback has also been observed/found out in review meetings.
- 3. This provision is one of the important mandates of the District Authority which provides for proper monitoring and implementation of MPLADS works. It is, therefore, reiterated that the mandatory 10% inspection of works implemented every year should be carried out without fail and all the works executed by/for Societies/Trusts should also be inspected. It is also clarified that the inspections can be carried out by the District Collector as well as other district officials like Additional/Deputy Collector, Chief Development Officer, Project Director, District Planning Officer etc.

...2/-

4. All, the records/information of such inspections should be properly and scrupulously maintained. For this purpose, Inspection Register should be maintained at the district, wherein inspection reports of the officials and their observations may be entered. This register should be regularly updated for inspected works.

Yours faithfully,

(Anil Kumar Choudhary)

#### Copy to:

- All Hon'ble Members of Parliament (Lok Sabha and Rajya Sabha).
- The Secretary, Nodal Departments of MPLADS (all States/UTs).
- Director, Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat, New Delhi.
- Director, Lok Sabha Committee on MPLADS, Lok Sabha Secretariat, New Delhi.
- NIC, MOSPI and all concerned in MPLADS Division.

Annexure - 10

Statewise Analysis of Data Entry Position in Works Monitoring System (15th Lok Sabha as on 31/07/2011)

S1. No.	State	No. of Nodal District	No. of Districts Reported	Total Consti- Co tuency	No. of onstituency Reported	No. of Works Reported	Cost of Works Sanctioned (in Rs.Lakh)
_	Andhra Pradesh	23	23	42	42	7431	11948.16
	Arunachal Pr.	2	0	2	0	0	. 0.00
		13	7	14	8	1054	981.47
	Assam	33	6	40	7	342	1085.07
	Bihar	2	2	2	2	121	928.87
	Goa	23	13	26	14	2445	2047.80
	Gujarat	10	10	10	10	1329	3187.24
07	Haryana	4	4	4	4	1143	1435.65
08	Himachal Pr.	6		6	3	387	732.42
09	Jammu & Kashmir	25		28	21	1778	2428.68
10	Karnataka			20	20	2052	4101.82
11	Kerala	14		29	15	1797	3763.62
2	Madhya pradesh	32		48	40	2790	10017.51
13	Maharashtra			2	1	48	198.00
14	Manipur	2	5.70	2	2	206	449.17
15	Meghalaya	2		1	1	48	125.90
16	Mizoram	."	2.5		0	0	0.00
17	Nagaland			1	. 19	2127	2876.70
18	Orissa	20		21		4050	4309.99
19	Punjab	13		13	13		1303.69
20	Rajasthan	24		25	12	718	931.80
21	Sikkim	20.00	1 . 1		1	102	
22	Tamil Nadu	3	22	39	27	2469	8007.53
23	Tripura		2 0	2	0	0	0.00
24	Uttar Pradesh	G	4 49	80	60		11348.64
25	West Bengal	1	9 18	42	38	4342	11127.70
26	A & N Islands		1 1	1	1	9	34.47
27	Chandigarh		1 1	1	1	101	155.81
28	D & N Haveli		1 0	1	0	9	0.00
29	Daman & Diu		1 1	. 1	1	46	172.13
30	Delhi		1 1	7	7	149	1120.69
31	Lalahdweep		1 1	1	1	-1	0.00
32	Pondicherry		1 0	1	0	0	0.00
	Chhatlisgarh	1	1 11	11	11	1396	2604.14
33	Uttaranchal		5 4	5	4	190	343.99
34	Uttaranchai		14 9			644	1418.44

### स्थानीय क्षेत्र विकास योजना Member of Parliament Local Area Development Scheme



अनिल कमार चौधरी निदेशक

ANIL KUMAR CHOUDHARY DIRECTOR

TEL.: 23344933 FAX: 23364197

No C/10/2011-MPLADS

भारत सरकार

माख्यिको एवं कार्यक्रम कार्यान्वयन मंत्रालय

211, सरदार पटेल भवन, नई दिल्ली-110001

GOVERNMENT OF INDIA

MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION 211, SARDAR PATEL BHAVAN, NEW DELHI-110001

E-mail: akchoudhary@nic.in

09.08.2011

Fo

The Commissioners, Corporation of Kolkata/Chennai/Delhi District Collectors/District Magistrates/Deputy Commissioners

Updation of information on MPLADS monitoring software Sieg-

As per Para 3.16 of the MPLADS guidelines, district authority is required to upload the data in respect of the works Recommended/sanctioned/executed under MPLADS on the website of MPLADS for faster / better availability of information and for transparency of the Scheme. This has been reiterated by the Ministry through different circulars.

- However, it has been observed that the district authorities do not follow the Guidelines as well as the instructions of the Ministry which causes embarrassment to the Ministry at various fora and also invited adverse observations in CAG reports. There is an urgent need to upload complete and correct data of the works on MPLADS website by the district Authorities. In many cases where works are completed, they are shown as incomplete/ongoing. In other cases, upto date expenditure is not properly reflected in work monitoring system.
- Therefore, the District Authorities are requested to take more interest and show commitment in uploading the correct and latest /complete data of works on the MPI ADS website, on real time basis without any further delay.

Yours faithfully.

(A.K. Choudhary)

Copy for necessary action:-

1. All State/UT Nodal Department.

Lok Sabha/Rajya Sabha Committee on MPLADS

3. NIC for uploading on the MPLADS Website.

#### APPENDIX-I

#### CONFIDENTIAL

## COMMITTEE ON MPLAD SCHEME, LOK SABHA (2011-12)

MINUTES OF THE FOURTH SITTING OF THE COMMITTEE ON MEMBER OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME, LOK SABHA (2011-12) economic CAUSM to generalification and the property to the state of th

The Committee sat on Monday, 7 May, 2012 from 1500 hours to 1545 hours in Main Committee Room, Parliament House Annexe, New Delhi.

#### PRESENT

Shri A.K.S. Vijayan

In the Chair

#### **MEMBERS**

- Dr. Baliram 2.
- Dr. Pulin Bihari Baske 3.
- 4. Smt. Bijoya Chakravarty
- Dr. Ratna De (Nag) 5.
- Shri Anant Kumar Hegde 6.
- Shri Kaushalendra Kumar 7.
- Smt. Putul Kumari 8.
- Shri Amarnath Pradhan 9.
- Shri Gopal Singh Shekhawat 10.
- Shri Balkrishna Khanderao Shukla 11.
- Shri Udai Pratap Singh 12.
- Shri Vijay Inder Singla 13.

#### SECRETARIAT

Shri Hardev Singh 1.

Director

Shri C. Kalayanasundaram - Deputy Secretary 2.

2. At the outset, Hon'ble Chairman welcomed the members of the Committee to the sitting of the Committee. The Committee then took up for consideration the draft 8th Report (ATR) (15th Lok Sabha) on Action Taken on the recommendations contained in the 4th Report of the Committee (15th Lok Sabha) on the subject "Effective Monitoring of MPLAD Scheme to avoid delays in execution of MPLADS work". The Committee adopted the Report unanimously.

3.	XXX	XXX	XXX	XXX	XXX	XXX
			ing Chair			
4.	XXX	XXX	XXX	XXX	XXX	XXX

The Committee then adjourned.

\*\*\*\*\*

SCORUTARIAT

## APPENDIX - II

(vide para 4 of the Introuction)

# ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE FOURTH REPORT OF THE COMMITTEE ON MPLADS (15TH LOK SABHA)

I.	Total number of recommendations :	18
II.	Recommendations which have been accepted by the Government	04
	Para Nos : 6.2, 6.5, 6.7 and 6.15	(22.23%)
III.	Recommendations which the Committee do not desire to pursue in the light of replies received from	02
	the Government	(11.12%)
	6.8 and 6.12	
IV.	Recommendations in respect of which replies of the Government have not been accepted by the Committee which require reiteration	07 (38.88%)
	6.1, 6.4, 6.6, 6.9, 6.11, 6.13 and 6.14	
V.	Recommendations in respect of which Government have furnished interim reply or not furnished any reply	05 <b>(27.77%)</b>
	Para No. 6.3, 6.10, 6.16, 6.17 and 6.18	